



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 04 नवम्बर, 2024 / 13 कार्तिक, 1946

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

Shimla, the 29th October, 2024.

No. HPERC/Secy/151.—In exercise of the powers conferred by clauses (g), (zg) and (zl) of sub-section (2) of section 181, read with clause (g) of sub-section (1) of section 86 and sub-164—राजपत्र / 2024-04-11-2024 (7491)

section (1) of section 92, of the Electricity Act, 2003 (Act No. 36 of 2003) and all other powers enabling it in this behalf, the Himachal Pradesh Electricity Regulatory Commission, after previous publication, hereby makes the following Regulations, namely; the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024:—

CHAPTER —1

PRELIMINARY

1. Short title, extent, commencement and applicability.—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024.

(2) These Regulations shall extend to the whole of the State of Himachal Pradesh.

(3) These Regulations shall come into force on the date of their publication in the Rajpatra, Himachal Pradesh.

(4) These Regulations shall apply in relation to the functions to be performed and duties to be discharged by the Commission under the provisions of the Act, and shall, *mutatis mutandis* as far as practicable, apply to the proceedings to be conducted by the Commission or by an adjudicating officer appointed under section 27 of the Energy Conservation Act, 2001 or under any other law for the time being in force, so far these are not inconsistent with the provisions of the Act or the provisions of such other law, as the case may be.

2. Definitions.—In these Regulations, unless the context otherwise requires,—

- (a) “**Act**” means the Electricity Act, 2003 (36 of 2003);
- (b) “**Chairperson**” means the Chairperson of the Commission;
- (c) “**Commission**” means ‘the Himachal Pradesh Electricity Regulatory Commission;
- (d) “**interlocutory application**” means an application filed in any petition or proceeding already instituted before the Commission, but does not include an application for review;
- (e) “**Member**” means a Member of the Himachal Pradesh Electricity Regulatory Commission;
- (f) “**officer**” means an officer of the Commission;
- (g) “**petitions**” shall mean all petitions, applications, complaints, appeals, replies, rejoinder and supplemental pleadings;
- (h) “**proceedings**” shall mean proceedings and include proceedings of all nature that the Commission may decide to initiate or hold in the discharge of its functions under the Act or the functions assigned to it under any other law for the time being in force but any preliminary meeting or any action taken by the Commission before such initiation shall not be a proceeding for the purposes of these Regulations;
- (i) “**Receiving Officer**” shall mean the officer designated by the Commission for receiving the petition;
- (j) “**Regulations**” means these regulations;

- (k) **“Review Petition”** means the petition filed by any person under section 94(1)(f) of the Act or Regulation 70 of these Regulations or any subsequent enactment thereof for review of the order or decision or directions of the Commission;
- (l) **“Secretary”** means the Secretary of the Commission;
- (m) **“State Government”** means the Government of Himachal Pradesh; and
- (n) Any other words or expressions occurring in these Regulations, but not defined herein, shall have the same meaning as are assigned to them in the Act.

3. Commission’s offices, office hours and sittings.—(1) The place (s) of the office(s) of the Commission may, from time to time, be decided by the Commission, by an order made in that behalf.

(2) Unless otherwise directed by the Commission, the headquarters and other offices of the Commission shall remain open on all days, except on second Saturday of every month, Sundays and holidays notified by the State Government.

(3) The headquarters and other offices of the Commission shall be open at such times as the Commission may direct.

(4) Where the last day for doing of any act falls on a day on which the office of the Commission is closed and by reason thereof, the act cannot be done on that day, it may be done on the next day on which the office is open.

(5) The Commission may hold sittings for hearing matters at the headquarters or at any other place on days and time to be decided by the Commission.

(6) The Commission may hold formal or informal interactions with the various consumer interest groups, non-governmental organizations, or other stakeholders in the discharge of its duties, at the headquarters or at any other place on days and time to be decided by the Commission.

4. Language of the Commission.—(1) The proceedings of the Commission shall be conducted in English.

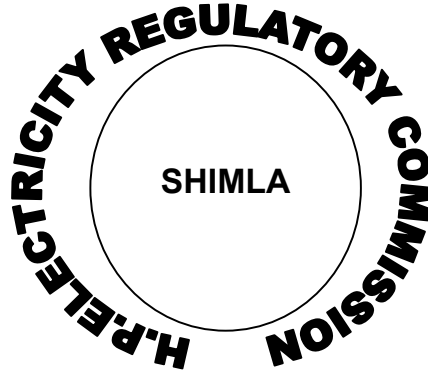
(2) No petition, documents or other matters contained in any language other than English shall be accepted by the Commission unless the same is accompanied by a translation thereof in English.

(3) Any translation which is agreed to by the parties to the proceedings or which any of the parties may furnish with an authenticity certificate of the person, who had translated into English, may be accepted by the Commission in appropriate cases as a true translation.

(4) The Commission may in appropriate cases direct translation of the petitions, pleadings, documents and other material to English by an officer or person designated by the Commission for the purpose.

5. Seal, emblem and flag of the Commission.—(1) There shall be a separate seal, emblem and distinctive flag, indicating that these are the official seal, emblem and flag of the Commission.

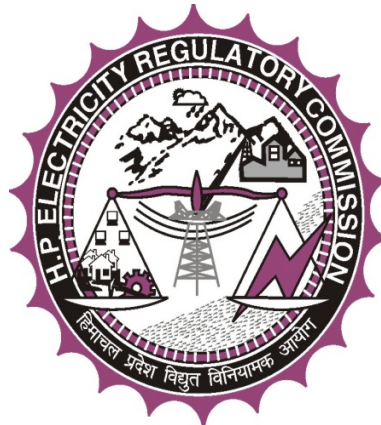
(2) The seal of the Commission shall be circular in shape having inscription “**H.P. ELECTRICITY REGULATORY COMMISSION**” in its outer ring and the word “**SHIMLA**” in the inner ring, as under:—



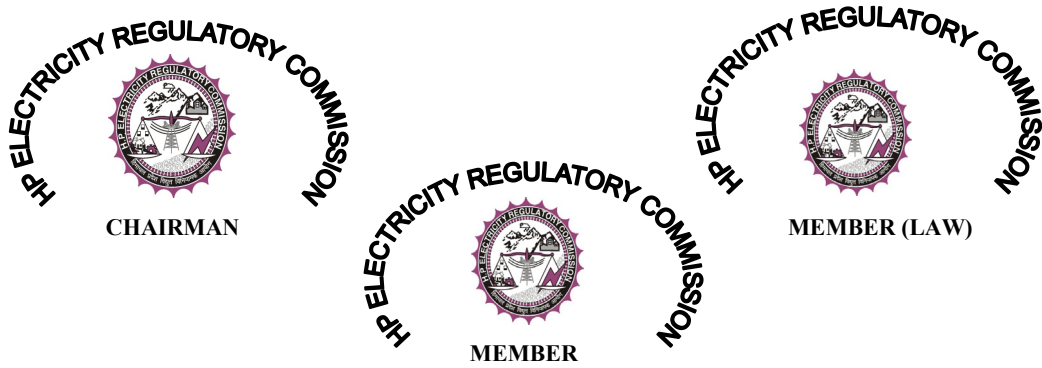
(3) Every order, decision or communication made, notice issued or certified copy granted by the Commission shall be stamped with the seal of the Commission and shall be authenticated by the Secretary or any other officer of the Commission designated for the purpose and duly authorized by the Chairperson in that behalf.

(4) The emblem of the Commission shall be circular in the shape having the mountainous background of the Pradesh with a projection of a balance rested on transmission tower and the tower connected to a generating station, with the scales on either side representing the consumers and the utility. The emblem shall have the inscription “**H.P. ELECTRICITY REGULATORY COMMISSION**” in the upper outer ring; and

“हिमाचल प्रदेश विद्युत विनियामक आयोग” in Devnagri in the bottom outer ring, as under:—



(5) The flag to be displayed on the mount of the staff car of the Chairperson and the Members shall be of rectangular shape of 250x150 mm, with the yellow background and the emblem of the Commission in indigo colour on both sides, as under:—



6. Appointment of Secretary, officers and employees of the Commission.—(1) The Commission may have Secretary, and officers and other employees for discharging various duties. It may also specify qualifications, experience and other terms and conditions for appointment of Secretary, officer and other employees in conformity with the provisions of the Act.

(2) The appointment of the Secretary, officers and other employees of the Commission shall, unless otherwise directed by the Commission, be made by the Chairperson.

(3) The Chairperson may appoint Consultants to assist the Commission in the discharge of its functions.

7. Functions and duties of the Secretary.—(1) The Secretary shall exercise such functions as are assigned under these Regulations or otherwise directed by the Chairperson.

(2) In particular and without prejudice to the generality of the provisions of sub-regulation (1), the Secretary shall perform following functions, namely:—

- (a) he shall receive or cause to receive all petitions, applications, other filings or references pertaining to the Commission;
- (b) he shall prepare or cause to prepare the briefs and summaries of all such filings presented before the Commission;
- (c) he shall assist the Commission in proceedings conducted by the Commission;
- (d) he shall authenticate the orders passed by the Commission;
- (e) he shall ensure compliance of the orders passed by the Commission;
- (f) he shall have the right to collect from the State Government, the Central Government and their agencies, the State Electricity Boards or other offices, companies and firms or any other person as may be directed by the Commission, such information as may be considered useful for the purpose of efficient discharge of the functions of the Commission under the Act;
- (g) he shall—
 - (i) maintain and cause to be maintained the updated master copy of the Act and subsequent amending enactments and maintain a register containing their particulars and details in Form CB-I;
 - (ii) maintain or cause to be maintained in the chronological order the collection of the statutory notifications, rules, orders, directions and regulations made under the Act by –

- (a) the Central Government.;
- (b) the Central Electricity Authority;
- (c) the State Government; and
- (d) the Central Electricity Regulatory Commission;

and keep the register containing their particulars and details given in Form CB-2;

- (i) maintain or cause to be maintained in the chronological order the collection of authentic copies of regulations, statutory notifications and orders issued under the Act by the Commission; and keep the register containing their particulars and details given in Form CB-3;
 - (ii) provide or cause to be provided all orders, directions and regulations made under the Act by the Commission, immediately after these are made, on the website of the Commission; and
- (h) he shall, on behalf of the Commission —
- (i) in suits against the Commission, accept the service of the summon ; and
 - (ii) in suits by or against the Commission, sign and verify the plaints and pleadings.

(3) The Secretary shall have the custody of the seal and records of the Commission.

(4) The Secretary may, with the approval of the Chairperson, delegate to any other officer of the Commission any function required by these Regulations or otherwise, to be exercised by the Secretary.

(5) The Commission shall always have the authority, either on an application made by any interested or affected party, or suo motu, to review, revoke, revise, modify, amend, alter or otherwise change any order made or action taken by the Secretary or other officers of the Commission, if the Commission considers it to be appropriate.

(6) Where the Secretary fails or neglects to perform any of the functions, or fails to discharge any of the duties assigned to him under the Act or the Regulations framed thereunder, the Chairperson shall, after affording him reasonable opportunity of being heard or if appointed otherwise than on deputation, remove him or, if appointed on deputation, repatriate him after due notice, to his parent organization.

8. Delegation of Powers.—(1) Save and except the powers exercisable under sections 14, 18, 86, 91, 94 and 181 of the Act, the Commission may, by a general or special order in writing, delegate to any Member, Secretary or officer of the Commission such of the powers and functions under the Act as it may deem necessary, subject to such terms and conditions, if any, as may be stated in such order.

(2) The Chairperson may delegate to the officers of the Commission such functions, which may be required by these Regulations to be exercised by the Secretary, on such terms and conditions as the Chairperson may direct for the purpose.

(3) In the absence of the Secretary, such other officer of the Commission, as may be designated by the Chairperson, may perform all or any of the functions of the Secretary.

CHAPTER – II

GENERAL PROVISIONS CONCERNING THE PROCEEDINGS BEFORE THE COMMISSION

9. Proceedings before the Commission.—(1) The Commission may, from time to time, hold such proceedings as it may consider to be appropriate in the discharge of its functions under the Act.

(2) The Commission may appoint an officer or any other person whom the Commission considers it to be appropriate to participate and assist the Commission in the proceedings.

(3) All matters which the Commission is required under the Act to undertake and discharge through hearings shall be done through hearings in the manner specified under the Act and in these Regulations.

(4) Except where the Commission may provide otherwise for reasons to be recorded in writing, all matters affecting the rights or interests of the licensee or any other person or class of persons shall be undertaken and discharged through hearings in the manner specified in these Regulations.

(5) The Commission may hold hearings in matters, other than those specified in sub – regulations (3) and (4), if the Commission considers it to be appropriate.

(6) The Commission may hold consultations with the parties or any one or more of them before deciding on the initiation of a proceedings in any matter.

10. Distribution of business amongst Benches and transfer of cases from one Bench to another.—(1) Where Benches are constituted, the Chairperson may, from time to time, by order, make provisions as to the distribution of the business of the Commission amongst the Benches and also provide for the matters which may be dealt with by each Bench.

(2) On the application of any of parties and after notice to the parties, and after hearing such of them as he may desire to be heard, or on his own motion without such notice, the Chairperson may transfer any case pending before one Bench, for disposal, to any other Bench.

11. Decision to be by majority.— If the Members of a Bench of the Commission consisting of two Members differ in opinion on any point, they shall state the point or points on which they differ, and make a reference to the Chairperson, who shall either hear the point or points himself or refer the case for hearing on such point or points by one or more of the other Members of the Commission and such point or points shall be decided according to the opinion of the majority of the Members of the Commission, who have heard the case including those who first heard it, but in such cases the Chairperson or the Member presiding over a bench shall not exercise a second or casting vote.

12. Quorum and sittings.—(1) The quorum for proceedings before the Commission shall be two among the three Members:

Provided that where the Commission is “Two Member Commission” the single Member shall constitute the quorum:

Provided further that in the case of a proceeding to review any decision taken by the Commission or its Bench or for consideration of any issue, which could not be decided on account

of equality of votes, all the Members being personally present shall constitute the quorum for such meeting.

(2) The Chairperson or if he is unable to attend a meeting of the Commission, any other Member nominated by the Chairperson in this behalf and in the absence of such nomination or where there is no Chairperson, any Member chosen by the Members present among themselves, shall preside at the meeting.

(3) All questions which come up before any meeting of the full Commission shall be decided by a majority of votes of the Members present and in the event of an equality of votes, the Chairperson or the person presiding shall have the right to exercise a second or casting vote.

(4) Save as otherwise provided in sub-regulation (3), every Member shall have one vote.

13. Attendance by Members and voting.—No Member shall exercise his vote on a decision, unless he is present during all the substantial hearings of the Commission on such matter.

14. Authorized representative to appear before the Commission.—(1) A person may appear himself or may authorize any of his employees to appear before the Commission and to act and plead on his behalf.

(2) A person may authorize an advocate or a member of any statutory professional body holding a certificate of practice as the Commission may, from time to time, direct to represent him and to act and plead on his behalf before the Commission.

(3) The Commission may, from time to time, decide the terms and conditions subject to which a person may authorize any other person to represent him and to act and plead on his behalf and the type of authorization to be provided to the Commission for the purpose.

(4) Notwithstanding the above, the Commission may allow any consumer group or association or any persons duly authorized by such consumer group or association to appear in any proceeding before the Commission or in any meeting before the initiation of the proceedings on such terms and conditions, in regard to the nature and extent of participation as the Commission may consider it to be appropriate.

(5) It shall be open to the Commission for the sake of timely completion of proceedings to direct grouping of associations/groups/fora referred to above for submission of respective petitions/affidavits collectively.

(6) The Commission may, as and when considered appropriate, notify a procedure for recognition of associations, groups, fora or bodies corporate as registered consumer association for purposes of representation before the Commission.

(7) The Chairperson may appoint or authorise any officer or any other person to represent the interest of consumers, and may direct payment to the officer or person appointed or so authorised to represent the consumer's interest, such fees, costs and expenses by such of the parties to the proceedings as the Chairperson may consider appropriate.

15. Initiation of proceedings.—(1) The Commission may initiate any proceeding suo motu or on a petition filed by any affected or interested person.

(2) When the Commission initiates the proceeding, it shall be by a notice issued by the office of the Commission and the Commission may give such orders and directions as may be deemed

necessary, for service of notice to the affected or interested parties and for the filing of replies and rejoinders in opposition or in support of the petition in such form as the Commission may direct: Provided that where the Commission initiates suo-motu proceeding, the notice inviting public response shall clearly indicate the proposal of the Commission and shall be inserted/uploaded/published in public domain for seeking suggestions and objections of the public.

(3) The Commission may, if it considers it to be appropriate, issue orders for advertisement of the petition inviting comments on the issues involved in the proceedings in such form as the Commission may direct.

(4) While issuing the notice, the Commission may, in suo motu proceedings and in other appropriate cases, designate an officer of the Commission or any other person whom the Commission considers it to be appropriate to present the matter in the capacity of a petitioner in the case.

16. Petitions before the Commission.—(1) All petitions shall contain a clear and concise statement of the facts with material particulars, the relief sought, the applicable provisions of law and the basis for such relief.

(2) All petitions to be filed before the Commission shall be type written, or printed neatly and legibly on white paper and every page shall be consecutively numbered, and in addition, the petition shall also be sent in an electronic form on e-mail address of the Commission *i.e.* secy-hperc@hp.gov.in in both word and pdf formats on such terms and conditions, as the Commission may direct.

(3) The contents of the petition shall be divided appropriately into separate paragraphs, which shall be numbered serially.

(4) The petition shall be accompanied by a paper book containing such documents, supporting data and statements, as are relevant to the matters in issue in the petition together with index of documents.

(5) The fee specified by the Commission shall be paid at the time of or before the presentation of the petition.

(6) The fees received shall be entered into the register specified for the purpose in the Form-CB-4.

17. General headings.—The general headings in all petitions before the Commission and in all advertisements and notices shall be in the Form CB-5.

18. Affidavit in support.— (1) The petitions filed shall be verified by an affidavit and every such affidavit shall be in the Form CB-6:

Provided that the Commission may, at its discretion, waive of the requirement of affidavit in any particular case.

(2) Every affidavit shall be drawn up in the first person and shall state the full name, age, occupation and address of the deponent and the capacity in which he is signing and shall be signed and sworn before a person lawfully authorized to take and receive affidavits.

(3) Every affidavit shall clearly and separately indicate the statements which are true to the—

- (i) knowledge of the deponent;
- (ii) information received by the deponent; and
- (iii) belief of the deponent.

(4) Where any statement in affidavit is stated to be true to the information received by the deponent, the affidavit shall also disclose the source of the information and a statement that the deponent believes that information to be true.

19. Presentation and scrutiny of the pleadings, etc.- (1) All petitions shall be filed with five extra copies and in addition, the petition shall also be sent in an electronic form on e-mail address i.e. secy-hperc@hp.gov.in in both word and PDF formats and each set of the petition shall be complete in all respects.

(2) All petitions shall be presented in person or by any duly authorized agent to an officer designated for the purpose by the Commission (the Receiving Officer) at the headquarters of the Commission or at such other place or places as may be notified by the Commission, from time to time, and during the time notified. The petitions may also be sent by registered post with acknowledgement due to the Commission at the aforementioned places or a bench, as the case may be.

(3) The vakaltnamea in favour of the Advocate and, in the event the petitions are presented by the authorized agent or representative, the document authorizing the agent or representative shall be filed alongwith the petition. Any person other than a legal practitioner representing a party before the Commission shall file a Memorandum of Appearance in Form CB-7 duly signed by him.

(4) The presentation and the receipt of the petition shall be duly entered in the register maintained, for the purpose by the office of the Commission in Form CB-8.

(5) Upon the receipt of the petition, the Receiving Officer shall acknowledge the receipt by stamping and endorsing the date on which the petition has been presented and shall issue an acknowledgement with stamp and date to the person filing the petition. In case the petition is received by registered post the date on which the petition is actually received at the office of the Commission shall be taken as date of the presentation of the petition.

(6) The Receiving Officer may decline to accept any petition which is not in conformity with the provisions of the Act or the Regulations or directions given by the Commission or is otherwise defective or which is presented otherwise than in accordance with these Regulations or directions of the Commission:

Provided however, that no petition shall be refused for defects in the pleadings or in the presentation, without giving an opportunity to the person filing the petition to rectify the defect within the time, which may not exceed a period of two weeks and be allowed for the purpose. The Receiving Officer shall advise in writing, in Form CB-9 the person filing the petition of the defects in the petition filed and the time within which the defects be rectified.

(7) A party aggrieved by any order of the Receiving Officer in regard to the presentation of the petition may request the matter to be placed before the Secretary of the Commission for appropriate orders.

(8) The Chairperson or any Member as the Chairperson may designate for the purpose, shall have the power to call for the petition presented by the party and give such directions regarding the presentation and acceptance of the petition, as he considers appropriate.

(9) If on scrutiny, the petition is not refused or any order of refusal is modified by the Secretary or by the Chairperson or the Member of the Commission designated for the purpose, the petition shall be duly registered and given a number in the manner directed by the Commission.

(10) As soon as the petition and all necessary documents are lodged and the defects and objections, if any, are removed and the petition has been scrutinized and numbered, the petition shall be placed before the Commission for admission:

Provided however, that in the case of complaints of individual consumers, class of consumers or any consumer organizations, the Secretary of the Commission may refer the matter to the Forum for redressal of the grievances of the consumers established for the purpose in terms of sub-section (5) of section 42 of the Act and the regulations framed by the Commission under the said provisions.

(11) The Commission may admit the petition for hearing without requiring the attendance of the party filing the petition. The Commission shall not pass an order refusing admission without giving the party concerned an opportunity of being heard. The Commission may, if it considers appropriate, issue notice to such person or persons, as it may desire to hear on the petition for admission.

(12) If the Commission admits the petition, it may give such orders and directions as may be considered necessary, for service of notices to the respondent and other affected or interested parties and for the filing of replies and rejoinder thereof in such form as the Commission may direct and to fix a date for hearing of the petition before the Commission.

20. Service of notices and processes issued by the Commission.—(1) Subject to the provisions of the rules framed by the State Government under sub-section (1) of section 171 of the Act, any notice or process to be issued by the Commission may be served by any one or more of the following modes, as may be directed by the Commission:—

- (i) service by any of the parties to the proceedings as may be directed by the Commission;
- (ii) by hand delivery through a messenger;
- (iii) by registered post with acknowledgement due;
- (iv) by publication in newspaper in cases where the Commission is satisfied that it is not reasonably practicable to serve the notices, processes, etc. on any person in the manner mentioned above; and
- (v) in any other manner as may be considered appropriate by the Commission.

(2) Every notice or process required to be served on or delivered to any person may be sent to the person or his agent empowered to accept service at the address furnished by him for service or at the place where the person or his agent ordinarily resides or carries on business or personally works for gain.

(3) In the event any matter is pending before the Commission and the person to be served has authorized an agent or representative to appear for or represent him in the matter, such agent or representative shall be deemed to be duly empowered to take service of the notices and processes on behalf of the party concerned in all matters and the service on such agent or representative shall be taken as due service on the person to be served. It shall be the duty of such agent or representative to duly inform the person, whom he represents, of the service of the notices and processes.

(4) Where a notice or process is served by a party to the proceedings either in person or through registered post, an affidavit of service shall be filed by such party with the Commission giving details of the date, manner and proof of service of the notice or the process, as the case may be.

(5) Where any application, petition, or other matter is required to be published under the Act or the regulations framed thereunder or as per the directions of the Commission, it shall, unless the Commission otherwise orders or the Act or regulations otherwise provide, be published within such time as the Commission may direct and in the absence of any specific directions to the contrary, not less than seven days before the date fixed for hearing and further unless otherwise directed by the Commission, such publication shall be done in two newspapers one in English language and one in Hindi language having circulation in the area concerned:

Provided that save as otherwise provided, such publication shall give a heading describing the subject matter in brief and shall be approved by the officer of the Commission designated for the purpose.

(6) The Commission may also effect service or give directions for effecting service in any other manner it considers appropriate.

(7) The Commission shall have the power to decide in each case the person(s) who shall bear the cost of such service and publication.

(8) Save as otherwise provided in the Act or in this Regulation and subject to any direction which the Commission or the Secretary or the officer of the Commission designated for the purpose may issue, the petitioner, the applicant or any other person whom the Commission may make responsible, shall arrange for service of notices, summons, processes and for publication of notices and processes required to be served or published.

(9) In default of compliance with the requirements of the regulations or directions of the Commission as regards the service of notices, summons or processes or the advertisement and publication thereof, the Commission may either dismiss the petition or give such other or further directions, as it thinks fit.

(10) No service or publication required to be done shall be deemed invalid by reason of any defect in the name or description of person; provided that the Commission is satisfied that such service is in other respects sufficient.

(11) No proceeding shall be invalidated by reason of any defect or irregularity in the service or publication unless the Commission, on an objection taken, is of the opinion that substantial injustice has been caused by such defect or irregularity in publication or there are otherwise sufficient reasons for doing so.

21. Filing of reply, opposition, objections, etc.—(1) Each person to whom the notice of inquiry or the petition is issued (hereinafter called “the respondent”) who intends to oppose or support the petition shall file the reply and the documents relied upon within such period with five copies and or such number of copies as may be directed by the Commission, and in addition, the reply and the documents relied upon shall be sent on e-mail address *i.e.* secy-hperc@hp.gov.in (in both word and pdf formats).

(2) In the reply filed, the respondent shall specifically admit, deny or explain the facts stated in the notice of inquiry or the petition and may also state such additional facts as he considers necessary for a just decision of the case.

(3) The reply shall be signed and verified and supported by affidavit in the same manner as in the case of the petition. The respondent shall also indicate whether he wishes to participate in the proceedings and be orally heard.

(4) Subject to the provisions of sub-regulation (6), every party to a petition, who intends to file a reply, written statement, rejoinder, objection, or application, in regard to a matter pending before the Commission, shall supply in advance, alongwith the documents and Annexures, as the case may be, a copy of reply, written statement, rejoinder or the application to an officer, designated by the Commission for this purpose and also to the opposite party or his Counsel or his authorized representative at least two days before the actual date of hearing, and file in accordance with the provisions of sub-regulation (4) of Regulation 20 the proof to that effect with the office of the Commission:

Provided that in case the opposite party or his Counsel or his authorized representative is not available and the copy cannot be supplied, a note to that effect shall be made on the application: Provided further that in exceptional and unforeseen circumstances, such reply, written statement, rejoinder or application may be presented, on a day, before such date, by 11 am.

(5) Where the respondent states additional facts, the Commission may allow the petitioner to file a rejoinder to the reply filed by the respondent. The procedure mentioned above for filing of the reply shall apply mutatis mutandis to the filing of the rejoinder.

(6) Every person who intends to file objections or comments in regard to a matter pending before the Commission, pursuant to the publication issued for the purpose (other than the persons to whom notices, processes, etc. have been issued calling for reply) shall deliver to the Receiving Officer the statement of the objections or comments with copies of the documents and evidence in support thereof within the time fixed for the purpose and in addition, shall be sent such statement of objections or comments etc. on e-mail address i.e. secy-hperc@hp.gov.in (in both word and pdf formats).

(7) The Commission may permit such person or persons as it may consider to be appropriate to participate in the proceedings before the Commission, if on the report received from the Officer, the Commission considers that the participation of such person or persons will facilitate the proceedings and the decision in the matter.

(8) Unless permitted by the Commission, the person filing objections or comments shall not participate in the proceedings. However, the Commission shall take into account the objections and comments filed by him.

22. Hearing of the matter.—(1) The Commission may determine the stage, the manner, the place, the date and the time of the hearing of the matter as it may consider to be appropriate, consistent with such specific timing requirements as are set forth in the Act or otherwise needed to expeditiously decide the matter.

(2) The Commission may decide the matter on the pleadings of the parties or may call the parties to produce evidence by way of affidavit or lead oral evidence in the matter.

(3) If the Commission directs evidence of a party to be led by way of affidavit, the Commission may, as and when the Commission considers it to be necessary, grant an opportunity to the other party to cross examine the deponent of the affidavit.

(4) The Commission may, if considered necessary or expedient, direct that the evidence of any of the parties be recorded by an officer or person designated for the purpose by the Commission.

(5) The Commission may direct the parties to file written note of arguments or submissions in any proceeding before the Commission as the Commission considers to be appropriate.

23. Power of the Commission to call for information etc.—(1) The Commission may, at any time before passing orders on any matter, require the parties or any one or more of them or any other person whom the Commission considers appropriate, to produce such documentary or other material objects as evidence as the Commission may consider necessary for the purpose of enabling it to pass orders.

(2) The Commission may direct the summoning of the witnesses, discovery and production of any document or other material objects producible in evidence, requisition any public record from any office, examination by an officer of the Commission the books, accounts or other documents or information in the custody or control of any person which the Commission considers relevant for the matter.

(3) The Commission may, if it considers appropriate, allow any of the parties or others specified in sub-regulations (1) or (2) to adduce such further documentary or other evidence in regard to evidence made available by any of the parties or other persons under the said sub-regulation.

(4) The Commission may, at any time, summon and enforce the attendance of any person and examine him on oath.

(5) The Commission may receive evidence by way of affidavit.

24. Reference of issues to others.—(1) At any stage of the proceedings, the Commission shall have the power to refer such issue or issues in the matter as it considers appropriate to persons including, but not limited to, the officers and consultants of the Commission whom the Commission considers as qualified to give expert or specialized advice or opinion.

(2) The Commission may nominate, from time to time, any person including, but not limited to, the officers and consultants to visit any place or places for inspection and report on the existence or status of the place or any facilities therein.

(3) The Commission, if it thinks fit, may direct the parties to appear before the persons, designated in sub-regulation (1) or (2) to present their respective views on the issues or matters referred to.

(4) The report or the opinion received from such person shall form a part of the record of the case and parties shall be given the copies of the report or opinion given by the person designated by the Commission. The parties shall be entitled to file their version either in support or in opposition to the report or the opinion.

(5) The Commission shall duly take into account the report or the opinion given by the person and the replies filed by the parties while deciding the matter and if considered necessary, examine the person giving the report or the opinion:

Provided that the Commission shall not be bound by the report or the opinion given and shall be free to take such decision as it may consider to be appropriate.

25. Procedure to be followed where any party does not appear.—(1) If, on the date fixed for hearing or any other date to which such hearing may be adjourned, if any party or his authorized agent or representative does not appear when the matter is called for hearing, the Commission may, in its discretion, either dismiss the petition for default when the petitioner or the person who moves the Commission for hearing is absent or proceed *ex parte* to hear and decide the petition if the other party is absent.

(2) Where a petition is dismissed in default or decided ex parte, the person aggrieved may file an application within thirty days from the date of such dismissal or being proceeded ex-parte, as the case may be, for recall of the order passed, and the Commission may recall the order on such terms as it thinks fit, if the Commission is satisfied that there was sufficient cause for non-appearance of the person when the petition was called for hearing.

26. Orders of the Commission.—(1) The Commission shall pass orders on the petition and the Chairperson and the Members of the Commission, who heard the matter shall sign the orders. Such orders shall not be, after-words, altered or added, unless and except there is in the case of any clerical or mathematical errors arising there from any oversight or omission.

(2) The order shall contain a statement and counter statement of the facts in brief, the points or issues for determination, the decision thereon and the reason for such decision.

(3) The reasons given by the Commission in support of the orders, including those by the dissenting Member, if any, shall form a part of the order and shall be available for inspection and supply of copies in accordance with these Regulations.

(4) The Commission shall have the powers to pass such interim orders or give directions in any proceeding, hearing or matter before the Commission, as it may consider it to be appropriate.

(5) All orders, directions and decisions issued or communicated by the Commission shall be certified by the signature of the Secretary or an officer empowered in this behalf by the Chairperson and bear the official seal of the Commission.

(6) All tariff orders passed under section 64 of the Act and all other final orders passed by the Commission shall be communicated within seven days to the parties in the proceeding under the signature of the Secretary or an officer empowered in this behalf by the Chairperson or the Secretary :

Provided that the daily orders of routine/procedural nature, passed by the Commission during the course of hearing of any matter/petition, shall be communicated to the parties only by uploading the same on the official website of the Commission *i.e.* www.hperc.org .

27. Inspection of records.—(1) The records of every proceedings shall be open, as of right, to the inspection of the parties or their authorized representatives at any time either during the proceedings or after the orders are passed, subject to payment of fees and compliance with such other terms as the Commission may direct.

(2) The records of every proceeding, except those parts which for reasons directed by the Commission to be confidential or privileged, shall be open to inspection by any person other than the parties to the petition either during the proceedings or after the orders have been passed, subject to such person complying with such terms as the Commission may direct, from time to time, including in regard to time, place and manner of inspection and payment of fees.

(3) The application for inspection of documents shall be in Form CB-10 and shall be accompanied by the fee as specified in the Schedule to these Regulations for each inspection for one day. The inspection fee shall be payable in the form of Demand Draft/Pay Order or through RTGS or by any other electronic mode in the accounts of the Commission in account No. 65114328973, IFSC Code: SBIN0050204, SBI (Chhota Shimla Branch) or any other account of the Commission as may be notified from time to time in favour of Secretary, Himachal Pradesh Electricity Regulatory Commission, Shimla.

(4) The inspection of records shall be allowed on any working day ordinarily during 14.30 hours to 16.30 hours in the presence of an officer authorized for that purpose.

(5) The person inspecting the records shall not in any manner cause dislocation, mutilation, tampering or damage to records in the course of inspection.

(6) The officer supervising the inspection may at any time prohibit further inspection, if in his opinion, any of the records are likely to be damaged in the process of inspection and shall immediately, make a report about the matter to the Secretary and seek further orders on the matter.

(7) A register for inspection of records in Form CB-11 shall be maintained.

28. Supply of certified copies of documents.—(1) Any person may obtain copies of the orders, decisions, directions and reasons in support thereof given by the Commission as well as the pleadings, papers and other parts of the records of the Commission to which he is entitled to inspect on payment of fee and complying with other terms which the Commission may direct.

(2) Every order granting, refusing or modifying interim relief and final order shall be communicated to the parties to the petition free of cost:

Provided that unless ordered otherwise by the Commission, a copy of the final order, may not be sent to any party who has not entered appearance.

(3) Any person desirous of obtaining a certified copy of any order of the Commission or any document forming part of the record of proceedings before the Commission, may submit an application in Form CB-12.

(4) A Register of Copy Applications shall be maintained in Form CB-13.

(5) As far as practicable, the certified copies shall be prepared in the order in which the applications are entered in Register of Copy Applications.

(6) The certified copies shall be prepared by photocopying process or by typing and when the copy is so made, it shall be compared by the person preparing the copy, to satisfy himself that the copy prepared faithfully and legibly reproduces the document desired.

(7) An endorsement as under shall be affixed on the reverse of the last page of the document,—

- (a) Sl. No. of the application;
- (b) Name of the applicant;
- (c) Date of presentation of the application;
- (d) No. of pages;
- (e) Copying fee charged;
- (f) Date on which copy is ready; and
- (g) Date of delivery.

(8) The endorsement shall be made with the help of a rubber stamp got prepared for the purpose. The entries shall be made in ink.

(9) The fee payable for obtaining a certified copy shall be as specified in the Schedule to these Regulations per page irrespective of number of words/lines in each page.

29. Register of petitions/appeals.—(1) A register in Form CB 14 shall be maintained in regard to the petitions and appeals filed against the orders, decisions or directions of the Commission-

- (i) before the High Court;
- (ii) before the Appellate Tribunal for Electricity; or
- (iii) before the Supreme Court of India;

and necessary entries' therein be promptly made in the Judicial Section of the Commission.

(2) The register shall be placed before the Chairperson for perusal in the first week of every month.

30. Placing of Supreme Court/High Court/Appellate Tribunal Orders before the Commission.—Whenever an interim or final order passed by the Supreme Court of India, or the Appellate Tribunal for Electricity or the High Court in any petition or appeal or other proceeding preferred against the order, decision or direction of the Commission is received, the same shall forthwith be placed before the Chairperson/Members for information and kept in the relevant case file. Immediate attention of the Secretary shall be drawn to the directions requiring compliance and it shall be the duty of the Secretary to take expeditious steps to comply with the directions of the Supreme Court of India, the High Court or the Appellate Tribunal for Electricity, as the case may be.

CHAPTER –III

INVESTIGATION, INQUIRY, COLLECTION OF INFORMATION AND ENFORCEMENT OF ORDERS ETC

31. Collection of information.—(1) The Commission may make such order or orders as it thinks fit in terms of the provisions of the Act for collection of information, inquiry, investigation, entry, search, seizure and without prejudice to the generality of its powers in regard to the following:—

- (a) the Commission may specially authorize any officer, not below the rank of a Gazetted Officer, on behalf of the Commission, to enter any building or place where the Commission has reason to believe that any document relating to the subject matter of the inquiry or adjudication under the Act, may be found and may seize any such document or take extracts or copies therefrom subject to the provisions of section 103 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023), in so far it may be applicable;
- (b) in the exercise of powers conferred on it by section 128 of the Act, the Commission may, on being satisfied that a licensee has failed to comply with any of the conditions of the licence or the provisions of the Act or the Rules or Regulations made thereunder, at any time, by order in writing, direct an Investigating Authority specified in the order to investigate the affairs of the licensee or generating company and report to the Commission. For this, the Commission may direct the minimum information to be maintained by the licensees and generating companies in their books and also direct the manner in which such information shall be maintained and the checks and verifications to be adopted;

- (c) the Commission may, at any time, direct the Secretary or any one or more officers not below the rank of a Gazetted Officer or Consultants or any other person as the Commission considers appropriate to study, investigate or furnish information with respect to any matter within the purview of the Commission;
- (d) the Commission may for the above purpose give such other directions as it may deem fit and direct the time within which the report is to be submitted or information furnished;
- (e) the Commission may issue or authorize the Secretary or an officer on its behalf to issue directions to any person to produce before it and allow to be examined and kept by an officer of the Commission specified in this behalf the books of accounts as provided in the Act to furnish information to the specified officer;
- (f) the Commission may, for the purpose of collecting any information particulars or documents which the Commission considers necessary in connection with the discharge of its functions, issue such directions and follow any one or more of the methods provided for in the Act as the Commission considers it to be appropriate;
- (g) if any such report or information obtained as specified in the Act or in these Regulations appears to the Commission to be insufficient or inadequate, the Commission or the Secretary or an officer authorized for the purpose may give directions for inquiry, report and furnishing of information; and
- (h) the Commission may direct that such incidental, consequential and supplemental matters which may be considered relevant in connection with the above, be attended to.

(2) In the discharge of the functions and powers under the Act and the Regulations, the Commission may, if it thinks fit, direct a notice of inquiry to be issued and proceed with the matter in a manner provided under Chapter-II of these Regulations.

(3) On receipt of the report from the appointed Investigating Authority, and after giving an opportunity to the licensee or generating company, as the case may be, to make a representation in connection with the report, the Commission may make an order to require the licensee or the generating company to take such action in respect of any matter arising out of the report as the Commission may think fit.

(4) The Commission may, after giving reasonable notice to the licensee or the generating company, as the case may be, publish the report submitted by the Investigating Authority or such portions(s) thereof as may appear to the Commission to be necessary.

32. Assistance of experts.—(1) The Commission may, at any time, take the assistance of any institution, consultants, experts, engineers, chartered accountants, advocates, surveyors and such other technical and professional persons, as it may consider necessary, and ask them to study, investigate, inquire into any matter or issue and submit report or reports or furnish any information. The Commission may determine the fee/honorarium and terms and conditions for engagement of such professionals.

(2) If the report or information obtained in terms of the regulations or any part thereof is proposed to be relied upon by the Commission in forming its opinion or view in any proceedings, the parties in the proceedings shall be given a reasonable opportunity for filing objections and making submissions on the report or information.

(3) The Commission may, if it considers necessary, direct payment to the institution, consultant, expert, engineer, chartered accountant, advocate, surveyor and other technical and

professional person, engaged under sub-regulation (1), of such fees, costs, expenses by such of the parties to the proceedings and or by the beneficiaries of technical feasibility studies /general studies in proportion to the benefit to be derived by them as the Commission may consider appropriate.

CHAPTER- IV

LICENCE

33. Application for licence.—(1) Any person intending to engage in the business of transmission, distribution or trading in electricity in the State of Himachal Pradesh, may apply to the Commission for the grant of appropriate licence in the form and manner directed by the Commission and accompanied by such fees as may be prescribed for this purpose.

Provided that till such time the fee is prescribed by the State Government, the application for grant of licence shall be accompanied by a fee of Rs. 1.00 lakh (Rupees one lakh only) payable through Bank Draft, RTGS or Pay order drawn in favour of the Secretary, Himachal Pradesh Electricity Regulatory Commission at Shimla or by any other electronic mode in the accounts of the Commission in account No. 65114328973, IFSC Code: SBIN0050204, SBI (Chhota Shimla Branch) or any other account of the Commission as may be notified from time to time and the fee so paid shall be subject to adjustment as and when the fee is prescribed by the State Government.

(2) The distribution licence to be issued by the Commission shall broadly be of two categories, namely;—

- (a) Category-I—Licence-where the licensee will apply for and obtain from the Commission a licence; and
- (b) Category-II—Licence-where the person is deemed to have applied for and been granted a transmission or distribution or trading licence by the Commission under Regulation 54 herein by virtue of having complied with conditions contained in these Regulations.

(3) The Commission may, if considers appropriate, advertise in newspapers or otherwise notify in such other appropriate manner as the Commission may decide, inviting applications for grant of licence.

(4) The applications for licence shall be made in accordance with the provision of the Act and these Regulations and in FORM CB-15,16 or 17, as the case may be, to these Regulations and shall be supported by affidavit of the authorised person.

(5) Every application for a licence shall be signed by or on behalf of the applicant and addressed to such officer as the Commission may designate in this behalf and it shall be accompanied by —

- (a) five copies or such number of copies as the Commission may direct of the proforma containing the specific terms and conditions which the applicant desires to be included in the licence and the statement stating the exclusion desired of the general conditions specified by the Commission and justification thereof, with the name and address of the applicant and of his agent (if any) printed on the cover page of the proforma;

- (b) five copies or such number of copies as the Commission may direct each signed by the applicant, of maps of the proposed area of transmission or distribution on such scale as may be laid down by the Commission;
- (c) a statement describing any lands or assets, which the applicant proposes to acquire for the purpose of the licence and the means of such acquisition;
- (d) a copy of the business plan, with an approximate statements of the capital proposed to be expended in connection with the utility, the means of financing of such capital expenditure, the resultant efficiency improvements and such other particulars as the Commission may require;
- (e) a copy of Memorandum and Articles of Association in the case of a company or the incorporation or registration documents in the case of other legal entities;
- (f) annual accounts or other similar documents as may be required; and
- (g) a receipt in acknowledgement of payment of the fee specified in that regard.

(6) Any person intending to act as the transmission licensee shall, immediately on making the application, forward a copy of such application to the State Transmission Utility. The State Transmission Utility shall acknowledge the receipt of the application and within thirty days of the receipt of the said application send its recommendations, if any, to the Commission.

34. Contents of proforma.—The proforma referred to in Regulation 33 shall contain the particulars contained in the application form in Form CB-15,16,17 and specifically the following:—

- (a) a short title descriptive of the proposed utility together with the address and description of the applicant, and if the applicant is a company, the names of all the directors of the company;
- (b) type of licence applied for;
- (c) location of the proposed area of operation;
- (d) the general conditions and also the specific conditions, if any, which the Commission has laid down for inclusion in the licence of the nature applied with justification for any deviation sought for; and
- (e) such other particulars as the Commission may direct.

35. Conditions of licence.—(1) The general conditions subject to which each of the categories of licence shall be issued are contained in the Himachal Pradesh Electricity Regulatory Commission (General Conditions of Distribution Licence) Regulations, 2004; or in the Himachal Pradesh Electricity Regulatory Commission (General Conditions of Transmission Licence) Regulations, 2004 or in the Himachal Pradesh Electricity Regulatory Commission (General Conditions of Trading Licence) Regulations, 2004, as amended from time to time, and the application for licence shall incorporate the acceptance of such general conditions.

(2) The Commission may decide on the special conditions subject to which licence shall be issued to the applicant.

(3) Any person applying for licence to undertake trading in electricity in the State of Himachal Pradesh shall duly fulfill the conditions of technical requirement, capital adequacy requirement and credit worthiness and further shall agree to discharge such duties as may be specified by the Commission under section 52 of the Act.

(4) Any person intending to apply for licence shall duly comply with the conditions and requirements laid down by the Commission.

36. Acknowledgement of application.—On receipt of the application, the Receiving Officer shall note thereon the date of its receipt and shall send to the applicant an acknowledgement stating the date of receipt.

37. Copies of maps and proforma for public inspection.—The applicant shall maintain at his own office and at such other place as may be designated by the Commission the copies of the documents referred to in sub-regulation (5) of Regulation 33 for public inspection and furnish to persons applying for them the copies of such documents at a price not exceeding the normal photocopying charges.

38. Calling for additional information.—The Commission or the Secretary or any officer designated for the purpose by the Commission may upon scrutiny of the application, require the applicant to furnish within a period to be specified, such additional information or particulars or documents as the Commission may consider to be necessary for the purpose of dealing with the application.

39. Notifying the due filing of the application.—If the Commission finds the application to be complete and accompanied by the requisite information, particulars and documents and the applicant has complied with all the requirements for making the application and furnishing of information, particulars and documents, the Commission or the Secretary or the officer designated for the purpose shall certify that the application is ready for being considered for grant of licence in accordance with applicable laws and communicate the same to the applicant.

40. Publication of notice of application.—(1) The applicant shall, within seven days from the date of admission and numbering of the application, publish a notice of the application in Form CB-18 with such particulars and in such manner as the Commission may direct.

(2) The publication shall be headed by a short title corresponding to that given in the application and shall give the addresses of the offices at which the documents copies of maps therein referred to may be inspected and the copies of documents be purchased and shall state that every local authority, utility or person, desirous of making any representation with reference to application to the Commission, may do so by a letter addressed to such officer as the Commission may designate in this behalf, within thirty days from the date of publication.

41. Service of notice of the application.—(1) The Commission may direct that notice of the application be served on the Central Government, the State Government, the local authority or any other authority or person or body as the Commission may direct in such form with such particulars and in such manner as the Commission may consider appropriate.

(2) The applicant shall apply for and obtain the no objection certificate required from the Central Government in terms of clause (ii) of sub-section (2) of section 15 of the Act before the application is placed for hearing by the Commission for grant of the licence.

42. Objections.—(1) Any person intending to object to the grant of the licence shall file objections within thirty days from the date of publication of the notice by the applicant. The

objections shall be filed in the form of reply and the provisions of Chapter II dealing with reply shall apply to the filing of such objections.

(2) Any person who desires to have any amendment made in proposed conditions of licence shall deliver a statement of the amendment to the applicant and to such officer as the Commission may designate in this behalf and within the time allowed by the Commission for filing objection.

43. Hearings and local inquiries.—(1) If the applicant has duly arranged for the publication of the notice of the intended application and the time for filing of the objection is over and after the applicant has furnished to the Commission the no objection certificate, if any, required from the Central Government, the Commission may proceed with the hearing of the application.

(2) The Commission shall give the notice of hearing to the applicant, the persons who had filed objections, the Central Government, the State Government, the local authority and such other authority, person or body as the Commission may consider appropriate.

(3) The Commission shall consider the recommendations, if any, from the State Transmission Utility in regard to the grant of a transmission licence.

(4) If any person objects to the grant of a licence applied for, the Commission may if either the applicant or the objector so desires, cause a local inquiry to be held of which the notice in writing shall be given to both the applicant and the objector.

(5) In case of such local inquiry a memorandum of the results of the inquiry made shall be prepared and shall be signed by the applicant, the officer or person designated for the purpose and such other person as the Commission may direct.

(6) The hearing on the application for grant of licence shall, thereafter, proceed as far as possible in the same manner as provided in Chapter-II.

44. Grant of licence.—(1) After inquiry, if any, and the hearing, the Commission may decide to grant or refuse the licence and if it decides to grant the licence it may do so on such terms and conditions and with such modifications to the general or specific conditions as the Commission may decide.

(2) When the Commission has approved the grant of licence, the Secretary or such other officer as the Commission may designate in this behalf, shall inform the applicant of such approval and of the form in which it is proposed to grant the licence and the conditions to be satisfied by the applicant including the initial and periodical licence fees to be paid by the applicant for the grant of the licence.

(3) The Commission may publish a notice in two daily newspapers, as the Commission may consider necessary, stating the name and address of the person to whom it proposes to issue the licence.

(4) On receiving an intimation in writing from the applicant that he is willing to accept a licence in the form approved by the Commission and after the applicant satisfies the conditions imposed for the grant of the licence, the Commission may direct the applicant to publish the licence or such part or gist thereof as the Commission considers it to be appropriate.

(5) The Commission shall immediately after issue of a licence, forward a copy of the licence to the State Government, the Central Electricity Authority, local authority and to such other persons as the Commission considers necessary.

45. Date of commencement of licence.—The licence shall commence from the date the Commission may direct as the date of commencement of licence, and the licence shall be in force for the period specified in the licence, subject however to earlier revocation in accordance with law.

46. Deposit of maps.—(1) When a licence has been granted, three sets of maps showing, as regards such licence, the particulars specified in regulation 34 of these Regulations shall be signed and dated to correspond with the date of notification of grant of licence by such officer as the Commission may designate in this behalf.

(2) One set of such maps shall be retained as the deposited maps by the said officer and other two sets shall be given to the licensee after due attestation by the Commission.

(3) The licensee shall, whenever required by the Commission, furnish the maps in an electronic form.

47. Deposit of licence copies.— (1) Every person, who is granted a licence, shall within thirty days of the grant thereof,-

(a) have adequate number of copies of the licence printed;

(b) have adequate number of maps prepared showing the area of supply specified in the licence; and

(c) arrange to exhibit a copy each of such licence and maps for public inspection at all reasonable times at his head office and at his local offices (if any) within the area of supply.

(2) Every such licensee shall, within the aforesaid period of thirty days, supply free of charge one copy of the licence (to every local authority) within the area of supply and shall also make necessary arrangements for the sale of printed copies of the licence to all persons applying for the same during the period of the licence, at a price not exceeding normal photocopying charges.

48. Preparation and submission of accounts.—(1) Every licensee shall cause the accounts of his utility to be made up to the 31st day of March each year.

(2) Such licensee shall prepare and render an annual statement of his accounts in accordance with the directions given by the Commission, within a period of six months from the aforesaid date, or such extended period as the Commission may authorize after it is satisfied that the time allowed is insufficient owing to any cause beyond the control of the licensee. The statement shall be rendered in such number of copies as the Commission may direct.

(3) The accounts shall be made up in such forms as the Commission may direct from time to time. The forms shall be signed by the licensee or the duly authorized agent or manager of the licensee.

(4) The Commission may, by special or general order, direct that, in addition to the submission of the annual statements of accounts under sub-regulation (3), the licensee shall submit to the Commission or such other authority as it may designate in this behalf such additional information as it may require for the purpose.

49. Conditions of electricity supply.— (1) The distribution licensee shall comply with the Electricity Supply Code and conditions of supply as the Commission may specify from time to time.

(2) The distribution licensee shall within six months from the grant of the licence, and in the case of deemed licensee under section 14 of the Act, from the commencement of these Regulations, file with the Commission the modifications to the existing conditions of supply and on the approval being granted by the Commission the conditions of supply with such modifications approved by the Commission, shall apply to the distribution licensee.

(3) Until the Commission approves the conditions of supply under sub-regulation (2), the distribution licensee shall follow the existing conditions of supply with such specific modifications as the Commission may direct.

(4) The distribution licensee shall always keep in his office adequate number of copies of the updated Electricity Supply Code and conditions of supply and he shall, on demand, sell such copies to any applicant at a price not exceeding normal photocopying charges.

50. Contravention by licensee.—The Commission may pass such orders as it thinks fit in accordance with the provisions of the Act and these Regulations for the contravention or the likely contravention of the terms and conditions of licence by the licensee.

51. Suspension of licence.—(1) Subject to the provisions of section 24 of the Act and the Regulations framed thereunder, where the circumstances exist which render it necessary for it in the public interest, the Commission may suspend, for a period not exceeding one year, the distribution licence, if in the opinion of the Commission the distribution licensee –

- (a) persistently fails to maintain uninterrupted supply of electricity conforming to the standards regarding quality of electricity to the consumers; or
- (b) is unable to discharge the functions or perform the duties imposed on it by or under the provisions of the Act;
- (c) persistently defaults in complying with the directions given by the Commission under the Act, or
- (d) breaches the terms and conditions of the licence.

(2) Before suspending a licence under sub-regulation (1), the Commission shall give the licensee not less than one month notice, in writing, stating the grounds on which it is proposed to suspend the licence, and has considered any cause shown by the licensee within the period of that notice, against the proposed suspension.

(3) While suspending the licence under these Regulations, the Commission shall appoint an Administrator to discharge the functions of the distribution licensee in accordance with the terms and conditions of the licence and on such appointment the utilities of the distribution licensee shall vest in the Administrator for a period not exceeding one year or upto the date on which such utility is sold in accordance with the provisions of section 20; or till the licence is revoked under section 19, or the suspension of the licence is revoked, whichever is earlier.

52. Revocation of the licence.—(1) The proceedings for revocation of the licence or for passing of any other orders specified in section 19 of the Act shall be initiated by an order passed by the Commission. The Commission may initiate such proceedings suo motu or on application of the licensee or on receiving any complaint or information from any person.

(2) The Commission shall give notice of the proceedings for the revocation of the licence to the licensee and to such other persons, authority or body as the Commission may consider necessary.

(3) Subject to the provisions of the Act, and the procedure contained therein, the inquiry by the Commission for revocation of the licence, in so far it is applicable, shall be in the same manner as provided in Chapter- II of these Regulations :

Provided that the licensee shall be given not less than three months notice in writing to show cause against the proposed revocation and the notice to show cause issued to the licensee shall clearly state the grounds on which the Commission proposes to revoke the licence.

(4) If the Commission decides to revoke the licence, the Commission shall communicate the order of revocation to the licensee stating the effective date from which such revocation shall take effect.

(5) The Commission may instead of revoking the licence pass any other order imposing further terms and conditions subject to which the licensee is permitted to operate thereafter.

(6) Where the Commission has given notice for revocation of licence, the licensee may, after prior approval of the Commission, sell the undertakings of the licensee to any person who is found eligible by the Commission for grant of licence, without prejudice to any penalty which may be imposed or prosecution proceeding which may be initiated against the person whose licence is revoked.

53. Amendment of the licence.—(1) The application for amendment to the terms and conditions of the licence may be made by the licensee in such form as may be directed for the purpose by the Commission. The application shall be accompanied with a statement of the proposed amendment and shall be supported by affidavit as provided in Chapter-II of these Regulations.

(2) The application for amendment shall be accompanied by a receipt of such fee as the Commission may specify and paid in the manner directed by the Commission.

(3) The applicant shall, within seven days from the date of admission and numbering of the application for amendment, publish a notice of the amendment application filed, giving a brief statement of the amendment proposed, the reason for the proposed amendment, the effect of the amendment proposed on the discharge of the functions of the licensee under the licence granted, the alternate arrangement proposed for such discharge of the functions and such other particulars as the Commission may direct. The publication shall give the addresses of the offices at which the application for amendment may be inspected and the copies of documents be purchased and shall state that every local authority, utility or person, desirous of making any representation with reference to application to the Commission, may do so by a letter addressed to such officer as the Commission may designate in this behalf, within thirty days from the date of publication.

(4) In the event the Commission proposes to amend the terms and conditions of the licence granted to a licensee, the Commission shall publish a notice of the proposed amendment giving a brief statement of the amendment proposed, the reason for the proposed amendment, the effect of the amendment proposed on the discharge of the functions of the licensee under the licence granted, the alternate arrangement proposed for such discharge of the functions and such other particulars as the Commission may consider appropriate.

(5) Unless otherwise specified in writing by the Commission, the procedure specified in these Regulations for grant of licence, in so far it can be applied, shall be followed while dealing with an application for amendment of the licence.

54. Deemed grant of the licence.—(1) Until otherwise directed by the Commission, the following classes of persons engaged in the supply of electricity in the State of Himachal Pradesh shall be deemed to have applied for and granted the Category II-Licence for the purpose contained herein and subject to the fulfillment of the conditions contained in sub-regulation (2) —

- (a) persons who supply electricity generated by themselves and/or supplied to them by an authorized person, for the purposes of an event or function not exceeding two months, and when the electricity is distributed through a system owned by them;
 - (b) persons who supply electricity to the residential colonies as a part of their activity of maintaining such colonies for use and occupation of their employees and/or for use and occupation of persons providing facilities and services to the employees, where such person procures electricity from any licensee or from any other source approved by the Commission and distributes the electricity within the residential colonies on no-profit motive basis; and
 - (c) the State Electricity Board performing bundled functions of transmission, distribution and trading in electricity and its successor companies or such other persons as the Commission may, from time to time, by order notify, subject to such terms and conditions as the Commission may direct.
- (2) The licensee under sub-regulation (1) shall –
- (a) not directly or indirectly undertake trading in electricity or distribution or supply of electricity outside its area of operation and the distribution or supply of electricity shall be strictly restricted to the purpose mentioned in sub-regulation (1);
 - (b) establish the electric line or works only within the area of operation;
 - (c) if so required furnish to the Commission such information required for the purposes of the discharge of the functions of the Commission as the Commission may, from time to time, direct;
 - (d) comply with the provisions of the Act, the Regulations of the Commission, technical codes such as grid code, supply code, standards of performance and overall standards of performance or any other guidelines issued by the Commission; and
 - (e) comply with any directions which the Commission may issue, from time to time, in regard to the charges which such persons may levy on the consumers taking into account the charges prevailing in the nearby area of supply of electricity supplied by a licensee.
- (3) The Commission shall be entitled to issue appropriate directions, from time to time, as it may consider to be necessary and take appropriate action against a licensee under these Regulations in accordance with the provisions of the Act and these Regulations for any breach or non-compliance thereof.
- (4) The Commission may, at any stage, if it considers to be necessary, direct the licensee under this regulation to apply for Category -I Licence and consider the grant or refusal of licence and may by an interim or final order direct such licensee to cease to transmit or distribute or supply electricity in the area of operation or any part thereof or undertake trading in electricity.
- (5) If any difference or dispute arises as to whether the person is entitled to undertake supply of electricity as a licensee under this regulation, the decision thereon of the Commission shall be final.

CHAPTER –V**GENERATING COMPANIES AND CAPTIVE GENERATING STATIONS**

55. Generating companies and captive generating stations.—The generating companies and other persons who have established generating stations including captive generating stations in the State and the persons who desire to establish such generating stations including captive generating stations shall furnish to the Commission the technical details of the generating stations as per Form CB-19 within thirty days of notification of these Regulations or within thirty days of the commencement of generation of electricity at the station, whichever is later.

CHAPTER –VI**POWER PROCUREMENT AND PURCHASE**

56. Power procurement and purchase.— In accordance with the provisions of the Act, the tariff regulations framed by the Commission under section 61 of the Act and the approval granted under the said Regulations by the Commission to the distribution licensee for the power purchase and procurement and the licence conditions, every distribution licensee shall purchase or procure electricity required for the business of the distribution licensee in an economical and efficient manner and under a transparent power purchase and procurement process and generally based on the principles of least cost purchase.

57. Petitions for approval of Power Procurement Purchase Agreements.— (1) The petitions for approval of the power procurement purchase agreements shall be submitted before the Commission jointly by the contracting parties i.e. the distribution licensee and the generating company with five hard copies, alongwith a soft copy, and shall be supported by affidavits and accompanied by such fees (to be shared equally between the contracting parties) as specified in the Schedule to these Regulations.

(2) The provisions of this Regulation are in addition to and not in derogation of any other provisions of these Regulations.

CHAPTER –VII
INVESTMENT APPROVALS

58. Investment approvals.—(1) Unless otherwise specified by the Commission, the every licensee shall obtain prior approval of the Commission for making investment in the licensed business if such investment is above the limits laid down by the Commission in the licence conditions.

(2) The limits in the licence conditions may be modified by the Commission, from time to time, by a general or special order.

(3) In the application for investment approval, the licensee shall furnish the following information or particulars:-

- (a) a detailed project report containing examination of an economic, technical system and environmental aspects of the investment together with the outline of the

works to be undertaken, the salient features and particulars demonstrating the need for investment;

- (b) the project cost together with the cost benefit analysis;
- (c) whether the investment is in a new project or for expansion or up-gradation of an existing system;
- (d) sanctions and statutory clearances required for execution of the project and status of such sanctions and statutory clearances;
- (e) phasing of investment over the financial years and commissioning schedule;
- (f) the manner and the timeframe in which investments will be capitalized for the purposes of inclusion in the revenue requirement of the licensee;
- (g) constraints which the licensee may face in making the investments or in implementing the project including constraints on the information available;
- (h) resource mobilization and financial plans for meeting the investment; and
- (i) such other particulars as the Commission may, from time to time, direct.

(4) The Commission may at its discretion,-

- (a) hold such inquiries and consultations as the Commission may consider appropriate while dealing with the application for approval of the investment to be made by the licensee; and
- (b) initiate a proceeding or consider the application for investment approval as a part of the proceedings for determination of tariff or alongwith any other proceedings as the Commission may consider appropriate.

(5) The Commission shall have the power to appoint consultants, investigators, experts and others as the Commission may consider appropriate and authorize the Commission's staff, consultants, investigators and experts to hold discussions and deliberations with the licensees before the Commission considers the application for investment approval. The cost of consultancies, investigations and reports as per this sub-regulation shall be borne by the licensee.

(6) The licensee and other applicants seeking investment approval shall furnish information, particulars and documents as may be required by the Commission's staff, consultants, investigators and experts appointed by the Commission for the purpose and allow them access to the records and documents in the power, possession or custody of the licensee. The licensee shall cooperate with the Commission's staff, consultants, investigators and experts to enable them to discharge their functions and to submit a report to the Commission on the outcome of their findings.

(7) The Commission shall take into consideration, while determining the tariffs of the licensees as per this Regulation and as per the Tariff Regulations framed by the Commission under section 61 of the Act, the approval granted by the Commission to the licensees for the investments under this Regulation and the action and inaction on the part of the licensees in complying with the terms contained in this Regulation.

CHAPTER –VIII PERFORMANCE STANDARDS, SUPPLY CODES REGULATIONS ETC.

59. Performance standards, supply codes regulations etc.—(1) The Commission may, from time to time, direct the licensees and generating companies operating in the State to formulate

or adopt such codes as the Commission considers appropriate for the proper, efficient, economical and competitive conduct of the electricity sector and operation of the power systems in the State.

(2) The Commission may hold such consultations and proceedings, as considers appropriate, to deliberate on the codes formulated by the licensee.

(3) The Commission may appoint consultants or experts to advise the Commission on the codes formulated by the licensees and generating companies and the cost of consultancies and reports shall be borne by the appropriate licensee.

(4) The Commission may direct such modifications, as it considers appropriate to the codes formulated by the licensees and generating companies.

(5) The licensees and generating companies shall implement codes approved by the Commission consistent with the directions and orders made by the Commission, from time to time.

(6) Without prejudice to the generality of the powers of the Commission in regard to the enforcement of standards of performance in operation of the power system, the codes to be formulated and implemented may include ,-

- (a) grid code;
- (b) distribution code;
- (c) electricity supply code and the conditions of supply;
- (d) consumer related codes including code of practice on payment of bills, code on disconnection for non-payment, standards and quality of service and fines and penalties for failure, consumer rights and consumer complaint handling procedures;
- (e) safety and security codes;
- (f) transmission system planning and security standards;
- (g) distribution system planning and security standards;
- (h) operating standards; and
- (i) codes on utilization of electricity and demand side management.

(7) The licensees and generating companies shall follow the existing standards, codes and conditions of supply till the codes, standards and conditions of supply as per sub-regulation (6) are formulated and implemented in accordance with this Regulation.

CHAPTER - IX ARBITRATION OF DISPUTES

60. Arbitration.—(1) The arbitration of disputes which under the Act are within the scope of the jurisdiction of the Commission may be commenced on an application accompanied by fees specified in the Schedule made by any of the parties to the dispute.

(2) The Commission shall issue notice to the concerned parties to show cause as to why the disputes between the parties should not be adjudicated and settled through arbitration.

(3) The Commission may, after hearing the parties to whom notices have been issued and if satisfied that no reason or cause has been shown against the arbitration request, pass an order directing that the disputes be referred for adjudication and settlement through arbitration either by the Commission or by a person or persons to be nominated by the Commission.

61. Nomination of arbitrators.—(1) If the Commission decides to refer the matter to arbitration by a person or persons other than the Commission the reference shall be -

- (a) to a sole arbitrator if the parties to the dispute agree on the name of the sole arbitrator; and
- (b) if the parties are unable to agree on the name of the arbitrator, to a sole arbitrator to be designated by the Commission or to three persons as the Commission may direct taking into account the nature of the dispute and the value involved and, if the decision is to refer to three arbitrators, one to be nominated by each of the parties to the dispute and the third by the Commission:

Provided that if any of the parties fails to nominate the arbitrator or if any arbitrator, nominated by the parties or the Commission, fails or neglects to act or continue as arbitrator, the Commission shall have the power to nominate any other person in his place.

(2) The Commission shall not nominate a person as arbitrator to whom any of the parties to the arbitration has a reasonable objection on grounds of possible bias or similar such reasons and the Commission considers the apprehension to be justified.

62. Procedure for adjudication, settlement and passing of award.—(1) In case the Commission acts as an arbitrator, the procedure to be followed shall be, as far as possible, the same as in the case of hearings before the Commission provided in Chapter-II.

(2) In case the Commission nominates an arbitrator or arbitrators to adjudicate and settle the disputes, such arbitrator or arbitrators may follow such procedure as they may consider appropriate, consistent with the principles of natural justice and fair opportunity to be given to the parties to arbitration and shall follow specific directions issued by the Commission.

(3) The arbitrator shall, after hearing the parties pass an award giving reasons for the decision on all issues arising for adjudication and forward the award with relevant documents to the Commission within such time as the Commission may direct.

(4) The award made by the Commission or the arbitrators, as the case may be, shall be an award under the Arbitration and Conciliation Act, 1996 (26 of 1996).

63. Cost of arbitration and proceedings.— The cost of the arbitration and proceedings before the Commission shall be borne by such parties and in such sums as the Commission may direct.

CHAPTER –X

APPLICATION OF CERTAIN PROVISIONS OF BHARATIYA NYAYA SANHITA AND BHARATIYA NAGARIK SURAKSHA SANHITA

64. Applicability of provisions of Bharatiya Nyaya Sanhita and Bharatiya Nagarik Suraksha Sanhita.— (1) In terms of section 95 of the Act, the proceedings before the Commission shall be deemed to be judicial proceedings and Commission shall be deemed to be a civil court as

specified in the said section read with applicable provisions of the Bharatiya Nyaya Sanhita (Act No. 45 of 2023) and Bharatiya Nagarik Suraksha Sanhita (Act No. 46 of 2023).

(2) The extracts of the relevant provisions of the Bharatiya Nyaya Sanhita and Bharatiya Nagarik Suraksha Sanhita are contained in Annexure-I to these regulations.

CHAPTER – XI FEES AND FINES

65. Fees.—(1) Every petition, application or grievance made to the Commission shall be made alongwith payment of the appropriate fees specified in the Schedule to these Regulations. However, every application made for the grant of a licence, under section 14 of the Act shall be accompanied by such fee as may be prescribed by the State Government under section 15 of the Act.

(2) Every licensee shall pay the Annual Licence fee as specified in these Regulations.

(3) The fee payable to the Commission as specified under these Regulations shall be paid by means of Bank Draft, RTGS or Pay Order, drawn in favour of the Secretary, Himachal Pradesh Electricity Regulatory Commission, payable at Shimla or by any other electronic mode in the accounts of the Commission in account No. 65114328973, IFSC Code: SBIN0050204, SBI (Chhota Shimla Branch) or any other account of the Commission as may be notified from time to time.

(4) The Commission may, by order, waive the amounts of fees payable provided in these Regulations.

(5) The fees received by the Secretary of the Commission under these Regulations shall be deposited in the bank account of the Commission specified under sub-regulation (3) of this Regulation and shall be entered in the register specified in Chapter-II of these Regulations for the purpose in Form-CB-4.

(6) Unless there is anything repugnant in the Rules framed by the State Government under sub-section (3) of section 103 of the Act, the Commission shall, whenever it considers necessary, utilise the fees deposited in the bank account under sub-regulation (5) for meeting the expenses of the Commission under the Act.

66. Categories of applications/petitions.—The applications/petitions presented before the Commission shall be categorised as follows:—

- (a) applications for grant of licence/grant of exemption from licence;
- (b) applications for determination of tariff;
- (c) petitions for approval of Power Purchase and Procurement Processes;
- (d) applications/petitions for review of Commission's orders;
- (e) other applications/petitions, and
- (f) Appeals against the awards made by the Electricity Ombudsman.

67. Fees payable to State Load Despatch Centre.—The fees payable to the State Load Despatch Centre by the generating companies and the licensees engaged in intra-State transmission of electricity under section 32(3) of the Act shall be as specified by the Commission.

68. Fees payable for appeal under section 127 (1) of the Act.— Fees payable in respect of an appeal against the orders of the Assessing Officer under sub-section (1) of section 127 of the Act shall be as specified by the Commission in the Himachal Pradesh Electricity Regulatory Commission (Procedure for Filing Appeal before Appellate Authority) Regulations, 2005.

69. Fines, penalties and charges for non-compliance or violation.—(1) Subject to the provisions of the Act, the Commission may initiate a proceeding for imposition of fines, penalties and/or charges in the event of non-compliance of orders or directions given under the Act as provided in section 142 of the Act for any contravention of any directions issued by the Commission under the Act or Rules or Regulations made thereunder.

- (2) The provisions of Chapter II, applicable to the proceedings, shall apply mutatis mutandis to a proceeding for imposition of fines, penalties and/or charges.
- (3) While determining the quantum or extent of the fines, penalties and/or charges to be imposed, the Commission shall consider, amongst other relevant things, the following:—
 - (a) the nature and extent of non-compliance or violation;
 - (b) the amount of wrongful gain or unfair advantage derived or contra loss or disadvantage caused to any person(s), including the Commission, as a result of the non-compliance or violation;
 - (c) the amount of loss or degree of harassment caused to any person(s), including the Commission, or harmful effect on the efficient, economical and competitive performance of the electricity industry as a result of the non-compliance or violation;
 - (d) the nature and extent of harm or impairment caused to the objects and purposes of the Act as a result of non-compliance or violation;
 - (e) motive for non-compliance or violation; and
 - (f) the repetitive nature of the non-compliance or violation.

(4) The fines/penalties or charges imposed by the Commission shall be paid, unless otherwise specified by the Commission, within thirty days of the date of the order of the Commission imposing the fines or charges.

(5) The fines/ penalties and charges shall be payable and deposited in the same manner as specified in Regulation 65.

(6) If the fines/penalties or charges imposed by the Commission are not paid within thirty days as per sub-regulation (4), the same shall be recoverable as arrears of land revenue.

CHAPTER-XII MISCELLANEOUS

70. Review of the decision, directions and order.—(1) Any person aggrieved by a direction, decision or order of the Commission, from which -

- (a) no appeal has been preferred; or
- (b) from which no appeal is allowed,

may, upon the discovery of new and important matter of evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the direction, decision or order was passed or on account of some mistake or error apparent on the face of the record, or for any other sufficient reasons, desires to obtain a review of the direction, decision or order made against him may apply, within thirty days from the date of receipt of copy of such direction, decision or order, for a review of such direction, decision or order, as the case may be, to the Commission.

(2) An application for such review shall be filed in the same manner as a petition under these Regulations.

(3) When it appears to the Commission that there is no sufficient ground for review, the Commission shall reject such review application.

(4) When the Commission is of the opinion that the review application should be granted, it shall grant the same provided that no such application will be granted without previous notice to the opposite side or party to enable him to appear and to be heard in support of the decision or order, the review of which is applied for.

71. Continuance of proceedings after death etc.—(1) Where in any proceedings, any of the parties to the proceedings dies or is adjudicated as an insolvent or in the case of a company under liquidation/winding up, the proceedings shall continue with the successor-in-interest of the party concerned.

(2) The Commission may, for reasons to be recorded, treat the proceedings as abated in case the Commission so directs and dispense with the need to bring the successors-in-interest to come on record.

(3) In case any person intends to bring on record the successors-in-interest, the application for the purpose shall be filed within ninety days from the event requiring the successors-in-interest to come on record:

Provided that the Commission may, if it is satisfied that there is sufficient cause for not filing the application within the time allowed, condone the delay subject to such terms and conditions, as the Commission may consider appropriate.

(4) If the person fails to bring on record the successors-in-interest within the time specified under sub-regulation (3) and in the event the application for condoning the delay in bringing on record the successor-in-interest is not condoned under the proviso to sub-regulation (3), the proceedings against the deceased person shall abate.

72. Proceedings to be open to public.—The proceedings before the Commission shall be open to the public subject to availability of sitting accommodation:

Provided that the Commission may, if it thinks fit, and for reasons to be recorded in writing, order at any stage of the proceedings of any particular case that the public generally or any particular person or group of persons shall not have access to or be or remain in, the court-room, building or premises used by the Commission for the purpose of conduct of the proceedings.

73. Confidentiality.—The Commission may, by order, direct that any information, documents and other papers and materials produced before it or any of its officers, consultants, representatives or otherwise which may otherwise come into their possession or custody, shall be confidential or privileged and shall not be available for inspection or supply of copies, and the Commission may also direct that such document, papers or materials shall not be used in any manner except as specifically authorized by the Commission.

74. Issue of orders and practice directions.—Subject to the provisions of the Act and these Regulations, the Commission may, from time to time, issue orders and practice directions in regard to the implementation of the Regulations and procedure to be followed in various matters which the Commission has been empowered by these Regulations to lay down.

75. Saving of inherent powers of the Commission.—(1) Nothing in these regulations shall be deemed to limit or otherwise affect the inherent powers of the Commission to make such orders as may be necessary for meeting the ends of justice or to prevent the abuse of the process of the Commission.

(2) Nothing in these Regulations shall bar the Commission from adopting a procedure, which is at variance with any of the provisions of these Regulations, if the Commission, in view of the special circumstances of a matter or class of matters and for reasons to be recorded in writing, deems it necessary or expedient.

(3) Nothing in these Regulations shall, expressly or impliedly, bar the Commission to deal with any matter or exercise any power under the Act for which no Regulations have been framed, and the Commission may deal with such matters, powers and functions in a manner it thinks fit.

76. General power to amend.—The Commission may, at any time, amend any defect or error in any proceeding before it.

77. Power to remove difficulties.—If any difficulty arises in giving effect to any of the provisions of these Regulations, the Commission may, by general or special order, do anything not being inconsistent with the provisions of the Act, which appears to it to be necessary or expedient for the purpose of removing the difficulties.

78. Power to dispense with the requirement of the Regulations.—The Commission shall have the power, for reasons to be recorded in writing and with notice to the affected parties, dispense with the requirements of any of the regulations in a specific case or cases subject to such terms and conditions as may be specified.

79. Extension or abridgement of time allowed.—Subject to the provisions of the Act, the time allowed by these Regulations or by order of the Commission for doing any act may be extended (whether it has already expired or not) or abridged for sufficient reason by order of the Commission.

80. Effect of non-compliance.—The failure to comply with any requirement of these Regulations shall not invalidate any proceeding merely by reasons of such failure unless the Commission is of the view that such failure has resulted in miscarriage of justice.

81. Costs.—(1) Subject to such conditions and limitations as may be directed by the Commission, the cost of all proceedings shall be awarded at the discretion of the Commission and the Commission shall have full power to determine by whom or out of what funds and to what extent such costs are to be paid and give all necessary directions for the aforesaid purposes.

(2) The costs shall be paid within thirty days from the date of the order or within such time as the Commission may, by order, direct. The order of the Commission awarding costs shall be executed in the same manner as the decree/order of a Civil Court.

82. Enforcement of orders passed by the Commission.- The Secretary shall ensure enforcement and compliance of the orders passed by the Commission, by the persons concerned in accordance with the provisions of the Act and Regulations and if necessary, may seek the orders of the Commission for directions. Failure to do so shall render him liable to proceedings as for non-compliance or violation of directions and orders of the Commission.

83. Repeal and savings.—(1) The Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2005, are hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken or purported to have been done or taken including any order or notice or notification made or issued or any instrument executed or direction given under the regulations so repealed shall be valid and shall be deemed to have been done or taken under the corresponding provisions of these Regulations.

(3) The Regulations so repealed under sub-regulation (1) shall not affect any proceedings including that relating to any petition, revision, review instituted under the repealed Regulations and such proceedings shall be continued under the said repealed Regulations as if these Regulations had not come into force and the said Regulations, had not been repealed.

By the Order of the Commission
-Sd-
Secretary

Schedule
[See regulations 57(1), 60(1) and 65 CBR]
Fee Structure

Sl. No.	Nature of application/petition	Statutory provisions	Fees (in rupees)
1.	Application/processing fee for grant of licence under the Act.	CBR 33	3 Lakh or any such other amount as may be prescribed by the State Govt. under section 15 of the Act.
2.	Annual licence fee:	CBR 65(2)	
	(i) Transmission licence	CBR 33 (1)	150 lakh per annum
	(ii) Distribution licence	CBR 33 (1)	0.045% of approved ARR (including impact of past adjustment) of previous year per annum.
	(iii) Trading licence	CBR 33 (1)	3 lakh minimum for 100 MUs or less plus 50,000/- for every additional 50 MUs or part thereof.
	(iv) Deemed licensee under clause (a) and (b) of sub-regulation (1) of regulation 54.	CBR 33 (1)	25,000 per annum or part thereof

			Note —The licensee, including a deemed licensee, shall pay the Annual License fee for each FY in advance by 10th of April every year and in case of delay, the Late Payment Surcharge at the rate of one point five percent shall be paid on the outstanding amount for each month or part thereof after the due date of payment.
3.	<p>Tariff determination-</p> <p>(a) generating projects, other than renewable generation projects-</p> <p>(i) Application fee for determination of Initial capital cost including tariff in respect of generating station above 25 MW.</p> <p>(ii) Additional capitalization of capital cost.</p> <p>(iii) Application fee for subsequent determination of Annual Fixed Cost under each MYT including periodic review and true-up.</p> <p>(b) Renewable energy generation projects- Project-specific levellised tariff determination of renewable energy generating projects (all renewable sources).</p> <p>(i) above 100KW upto 2.00 MW</p> <p>(ii) above 2.00MW upto 5MW</p> <p>(iii)above 5.00MW upto 25MW.</p>		<p>(i) 50 lakh plus 50,000/- for every additional 1.00MW or part thereof in excess of 25MW, subject to the maximum 150 lakh under this item.</p> <p>(ii) 30% of the fee under item (i) above.</p> <p>(iii) (a) Under MYT 25% of the fee under item (i) above. (b) Other than MYT 15% of the fee under item (i) above.</p> <p>Note.—Wherever application is for issues falling under more than one of the above items, fee shall be charged under each relevant item.</p> <p>(i) 60,000/- per 100kW or part thereof Subject to maximum of 10 lakh ;</p> <p>(ii) 18 lakh</p> <p>(iii) Minimum 18 lakh for first 5MW plus 50,000/- for each additional MW or part thereof.</p>
4.	Application fee for determination of transmission tariff.	Section 86 (1) (a) of the Act. CBR16	35 lakh Note: For each new transmission line for which the transmission licensee seeks determination of ARR, whether as a part of total

			ARR of the transmission licensee for that year/ control period or individually, an additional fee of 20 lakh shall be charged for each such line.
5.	Application fee for determination of tariff for wholesale bulk, or retail supply of electricity including wheeling charges, free power, cross subsidy surcharge and additional surcharge etc. for open access customer(s).	Section 86 (1) (a) of the Act, CBR 16	0.045 percent of approved ARR (including past adjustment) of previous year. Note:- In case of separate petitions for any of these components additional fee of 5 Lakh for each such petition shall be charged.
6.	SLDC Charges Application fee for determination of SLDC charges (ARR)]		40 Lakh
7.	Application fee for adoption of Tariff under Section 63 of the Act.	Section 63 of the Act	(i) for project upto 2MW capacity 35,000/- (ii) for project above 2MW and upto 5MW capacity 90,000/- (iii) for projects above 5MW capacity 1.75 lakh
8.	Application fee for Average Pooled Purchase Cost Determination.		12 Lakh
9.	Application fee for approval of power purchase or procurement process.	Section 86(1)(b) of the Act, CBR 56 and 57	35,000/- per MW or part thereof (to be shared equally between the contracting parties).
10.	Application fee for MYT Business Plan and Capital Investment Plan- (i) Transmission Licensee/ (ii) Distribution Licensee/ (iii) Generating Company (iv) SLDC (v) For Additional Capital Investment Plan during the MYT Period.	CBR 58	12 lakh 18 lakh 10 lakh 3 lakh The upper limit shall be 0.25% of proposed additional capital investment (per petition) and lower limit shall be 0.15% of the proposed additional capital Investment subject to a minimum of Rs. 35000/- per petition.
11.	Petition for review of Commission's orders— (i) In relation to Tariff Order (a) When made by the original tariff	CBR-70	4 Lakh 3 Lakh]

	<p>Petitioner.</p> <p>(b) When made by the Association/ group of consumers or individual HT/EHT consumers.</p> <p>(c) When made by an individual LT consumer.</p>		25,000/-
(ii)	In relation to Power Purchase Agreement	CBR-70	25,000/- per MW or part thereof (to be shared equally between the contracting parties in cases where the review sought by a joint petition).
(iii)	in relation to any other matter for which review is otherwise admissible.		50% of the fee applicable for the original petition of the relevant nature irrespective of the fee actually paid for the original petition.
12.	Inspection of judicial records of the Commission.	CBR 27(3)	1,500/- per working day comprising of maximum of 7 working hours or part thereof in each case.
13.	Supply of certified copies of documents/judicial orders of the Commission.	CBR 28(9)	15/- per page
14.	<p>Adjudication by Commission or the Adjudicating Officer designated by it:</p> <p>(a) Application under clause (f) of sub-section (1) of section 86 of the Act.</p> <p>(b) In relation to any other dispute/ matter not covered in clause (a) above, under any other provision of the Act or under any other law for the time being in force.</p>	<p>Section 86(1)(f) of the Act</p> <p>Per relevant provisions of the Act or any other law for the time being in force.</p>	<p>2.50 lakh for applications related to renewable energy generation and 5 lakh in all other cases.</p> <p>Note.— In cases where the dispute is referred to Arbitration, 75 % of the fees actually charged shall be refunded to the Applicant, but in such cases fee for arbitration shall be payable by the concerned parties as per the provisions of section 158 of the Act.</p> <p>2.5 Lakh.</p>
15	<p>For non-compliance of orders of the Forum/Ombudsman.</p> <p>(i) By Institution/ Organization/ Company, (public limited, private limited) partnership/ Proprietorship.</p> <p>(ii) By Individual consumer not covered under (i).</p>	Section 42	<p>3,000/-</p> <p>100/-</p>

16.	Any other issues of miscellaneous nature to be decided under Sections 142 & 146 of the Act. (i) By licensee (ii) By Institution/ Organization/ Company, (public limited, private limited) Partnership/ Proprietorship (iii) Individual consumer not covered under (i) and (ii)	Section 142 & 146	5,000/- 2,500/- 100/-
17.	Interlocutory application	CBR 16	10,000/-
18.	Applications seeking adjournment	CBR 16	2000/-
19.	Applications seeking extension in time for filing replies etc.	CBR 16	2000/-
20.	Any other issue of miscellaneous nature to be decided/adjudicated upon by the Commission or not covered else where.	CBR 16	40,000/-

FORM CB-I

See regulation -7(2)(g)(i)CBR]

Register containing details of the Electricity Acts enacted by the Central or State Government

Sl. No.	Title of the Act	No. & Year of the Act	Date of assent	Date of commencement of the Act and its provisions	No. of the Notification vide which the text has been first published in the Official Gazette (giving details of part No., Section and page of the Gazette)	Whether Hindi text is available, if so, the details of the Official Gazette, in which published, be given.	Details of notifications enforcing the various provisions of the Act	Issue of the Official Gazette in which SOR of the Act stand published	Effect of the enactment	Provision how effected amended by subsequent enactments
1	2	3	4	5	6	7	8	9	10	11

FORM CB-2

[See regulation 7(2)(g)(ii) CBR]

Register containing details of the statutory notifications, rules, orders & directions and regulations framed under the Act)

PART-I-STATUTORY NOTIFICATIONS, RULES, ORDERS AND DIRECTIONS ISSUED BY THE CENTRAL GOVERNMENT

Sl. No.	Subject matter	Provisions under which issued	No. & date of the notification	Details & date of the Official Gazette in which published	Whether Hindi text is available, if so, give the details of the Official Gazette in which published	Date of commencement	Effect on existing provisions	How amended modified and repealed subsequently
1	2	3	4	5	6	7	8	9

**PART-II STATUTORY NOTIFICATIONS AND ORDERS (OTHER THAN THE REGULATIONS)
ISSUED BY THE STATE ELECTRICITY REGULATORY COMMISSION.**

Sl. No.	Subject matter	Notification No. and date	Provisions of the Act/Regulations etc. under which issued	Page and date of the Official Gazette, in which it is published	Whether required to be issued with the condition of previous publication, if so, give details of the Official Gazette in which published	Whether required to be laid before the Legislative Assembly, if so, give the details of the dates –		If issued in Hindi give the details of the Official Gazette in which Hindi text was published	Effect of the notification/ Order	How subsequently amended modified and repealed
						(a) on which reference made to the State Govt. for its laying	(b) on which it is laid before the Legislative Assembly			
1	2	3	4	5	6	7		8	9	10

FORM –CB-4

[See Regulations 16(6) and 65(5)CBR]

**THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION
REGISTER OF FEES**

Sl. No.	Petition/Application No.	Name of party remitting DD/ pay order/ RTGS	Purpose of remittance of DD/Pay order/ RTGS	No. & date of DD/Pay order/ RTGS	Particulars of IPO/DD /RTGS amount	Name of the Bank	Name & initials of Clerk	Name & initials of officials to whom pay order have been passed	Remarks
1	2	3	4	5	6	7	8	9	10

FORM-CB-5

[See Regulation 17 CBR]

GENERAL HEADING FOR PROCEEDINGS

Before the Himachal Pradesh Electricity Regulatory Commission

Filing No.

Case No.

(to be filled by the office)

IN THE MATTER OF:

(Names and complete addresses of the parties (subject matter of the petition/application).

FORM-CB-6

[See Regulation 18(1) CBR]

FILING NO.:_____**Petition/Application****No.**_____

IN THE MATTER OF:—

A.B. _____ .Petitioner(s)

Vs.

C.D _____ .Respondent(s)

1. Details of Petition/application (Petition/application under section.....of the Electricity Act, 2003).

2. Date of which the order challenged is communicated and proof thereof, if any.

3. The address of the Petitioner/Applicant for service as set out hereunder:

(i) Postal address including PIN Code

(ii) Phone number including mobile number

(iii) Email

(iv) Fax No.

(v) Address of Counsel with Phone No., Fax No., Email (with STD Code)

4. The addresses of each respondent for service of all notices in the petition/ application are as set out hereunder:—

(i) Postal address including PIN Code

(ii) Phone number(with STD Code)

(iii) Email

(iv) Fax Number (with STD Code)

(v) Mobile Number

(vi) Address of Counsel with Phone number, Fax number, email and mobile number

5. **Jurisdiction of the Commission.**—The Petitioner declares that the subject matter of the petition/application is within the jurisdiction of this Commission.

6. **Limitation.**—The Petitioner/Appellant declares that the petition/application is within the limitation period, if any, (Explain how the petition is within the limitation period). In case the petition/ application barred by limitation, the number of days of delay should be given alongwith interlocutory application for condonation of delay.

7. **Facts of the case.**—The facts of the case are given below:—

(Give here a concise statement of facts in a chronological order followed by elaboration of issues including the question of law arising in the petition/application. Each paragraph should deal with, as far as possible a separate issue).

8. Formulate the facts in issue or specify the dispute between the parties and summarize the questions of law that arise for consideration in the petition/application:

- (i) Facts in issue
- (ii) Question of law

9. Grounds raised with legal provisions

10. Matters not previously filed or pending with any other court or authority.—The Petitioner/Applicant further declares that the Petitioner/Applicant had not previously filed any petition or suit regarding the matter in respect of which this petition/application is preferred before any court or any other authority nor any such petition/application or suit is pending before any of them.

(In case the petitioner/applicant previously had filed any such petition/application or suit, the stage at which it is pending and, if decided, the outcome of the same should be specified and a copy of the order should also be annexed).

11. Details of the remedies exhausted.— The Petitioner/Applicant declares that he has availed all the remedies available to him under the relevant provisions of the Act, and regulations framed thereunder and the dispute resolution mechanism set out in the Agreements executed, (if any)—

(Give here chronologically details of representations mode and the outcome of such representations with reference to the number of annexure to be given in support thereof.)

12. Details of petition/application, if any, preferred before this Commission against the same impugned order/direction, by Respondents with numbers, dates.....and interim order, if any, passed in that petition/application(if known).

13. Specify below explaining the grounds for such relief(s) and the legal provisions, if any, relied upon.

14. Details of Interim Application, if any, preferred alongwith Petition/Application.

15. Details of Index

(An index containing the details of the documents in chronological order relied upon is enclosed).

16. Particulars of fee payable and details of bank draft pay order or through RTGS, or by any other electronic mode in the State Bank of India (Chhota Shimla Branch) in account No. 65114328973, IFSC Code SBIN0050204 in favour of the Secretary, Himachal Pradesh Electricity Regulatory Commission, Shimla.

Name of the Bank.....Branch.....payable at Shimla,
DD No.....Date.....

17. List of enclosures:

- 1.
- 2.
- 3.

18. Whether the order challenged as communicated in original is filed? If not, explain the reason for not filing the same.

19. Whether the Petitioner/Applicant is ready to file written submissions/arguments before the first hearing after serving the copy of the same on Respondents.

20. Whether the copy of petition/application with all enclosures has been forwarded to all respondents and all interested parties, if so, enclose postal receipt/courier receipt.

21. Any other relevant or material particulars/details which the petitioner/applicant deems necessary to set out.

22. Reliefs sought:

In view of the facts mentioned in para 7 above, points in dispute and questions of law set out in para 8, the Petitioner/Applicant prays for the following relief(s)

- (a)
- (b)
- (c)

Dated atthis.....day of..... 20.....

Petitioner(s)/Applicant(s),

Counsel for petitioner(s)/applicant(s).

DECLARATION BY PETITIONER/APPLICANT

The Petitioner(s)/Applicant(s) above named hereby solemnly declare(s) that nothing material has been concealed or suppressed and further declare(s) that the enclosures and typed set of material papers relied upon and filed herewith are true copies of the original(s)/fair reproduction /true translation thereof.

Verified at.....on this.....day of.....20.....

Petitioner(s)/Applicant(s)

VERIFICATION

I,.....(Name of the petitioner/applicant)
s/o/w/o/d/o(indicate any one, as the case may be,.....age.....working
as.....in the office ofresident
of.....do hereby declare that I am duly authorised by the Petitioner/Applicant, to make
this petition/application, and verify that the contents of the
paras.....to.....are true to my personal knowledge/derived from
officials record and para.....toare believed to be true on legal
advice and that I have not suppressed any material facts.

Date.....

Place.....

Signature of the petitioner
or authorized officer,

FORM –CB-7
[See regulation 19 (3) CBR]

**MEMORANDUM OF APPEARANCE BEFORE THE HIMACHAL PRADESH
ELECTRICITY REGULATORY COMMISSION SHIMLA**

Petition No. _____

In the matter of:

----- Petitioners

Versus

----- Respondents

MEMORANDUM OF APPEARANCE

I _____ practicing/working as _____
having been authorized by _____ (further the particulars of the person
authorizing) _____ hereby enter appearance on behalf of the
_____ and under take to plead and act for him/ it in all matters in the
aforesaid case.

Place : _____

Signature and Designation

Date : _____

Address for correspondence

FORM-CB-8
[See regulation 19 (4) CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION SHIMLA

REGISTER OF PETITIONS/APPLICATIONS

Sl. No.	Diary No.	Date of filing	Petition/ applicati on No.	Name and address of the petitioner	Name and address of the respondents	Subject matter of the petition/ application	Date of admis sion	Particulars of interim orders	Date and particular s of final order	Details of appeal if any filed in the High Court	Remarks
1	2	3	4	5	6	7	8	9	10	11	12

FORM-CB-9
[See Regulations 19 (6) CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION SHIMLA

No. _____ 20

Subject:- Petition under section ____ of the Electricity Act, 2003

In the matter of

Dear Sir,

I am directed to refer to your petition/application dated filed on on the above named subject and to inform you that on scrutiny, the following defects have been pointed:—

1. The petition is not in the form prescribed in Chapter-II of the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024.
2. The names, descriptions and addresses of the parties have not been furnished in the clause title.
3. The following necessary parties have not been impleaded:
 - a)
 - b)
 - c)
4. The petition has not been duly signed
5. The petition has not been verified through an affidavit
6. The affidavit is not on the form prescribed in Chapter II of the HPERC CBR
7. The affidavit has not been signed and sworn before the competent authority
8. s of the petition have not been filed
9. The copies of the petitions are not complete in all respects
10. The copies of the documents are not legible and duly attested
11. Translation, in English/Hindi/any other/language recognized by the Commission, has not filed.
12. Authenticity of the translation of the documents, in English/Hindi/any other language recognized by the Commission, has not been furnished.
13. The Vakalatnama/letter of authorization has not been filed
14. The Vakalatnama is not properly executed and necessary court fee has not been paid
15. The prescribed fee for the petition/application has not been paid
16. The index of documents has not been filed
17. The pagination of the documents has not been done properly

You are requested to rectify the defects within two weeks of issue of this letter failing which the petition shall be deemed to have been rejected.

Yours faithfully,

Receiving Officer .

FORM-CB-10

[See regulations 27 (3) CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION SHIMLA

Petition No.

..... Petitioner

V/s

..... Respondent(s)

Application for inspection of documents/records

I hereby apply for grant of permission to inspect the documents/records in the above case. The details are as under:—

1. Name and address of the person seeking permission:
2. Whether he is party to the case or he is the authorised representative of any party? (Furnish necessary particulars):
3. Details of papers/documents sought to be inspected:
4. Purpose for seeking inspection:
5. Date and duration of the inspection sought:
6. The amount of fee payable and the mode of payment:

Place:

Date:

Signature

Office use

Granted inspection on/Rejected

*Secretary.***FORM-CB-11**

[See Regulations 27 (7) CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION SHIMLA
Register for inspection of Records

Sl. No.	Name of the applicant	Date of application	Records to be inspected	Purpose of inspection	Amount paid with particulars of Demand Draft/Pay Order No./ RTGS Date, Bank	Date on which inspected	Official in whose presence the record inspected	Signature of all persons inspecting the records	Remarks
1	2	3	4	5	6	7	8	9	10

FORM-CB-12

[See regulation 28 (3) CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION SHIMLA

Petition No.

..... Petitioner

V/s

..... Respondent(s)

Application for grant of certified copy

1. Name and address of Applicant :
2. Whether the applicant is party to the case:
3. Whether the case is pending if so, next date of hearing:

4. Whether the Case disposed of, if so, date of decision:
5. Description with date of the documents of which copy is applied for:
6. No. of copies required:
7. Amount of fee remitted and mode of payment:

Signature

For office use

Granted/Rejected

Additional copying fee

Payable/paid and details thereof

Secretary.

FORM-CB-13
[See Regulation 28 (4) CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION SHIMLA.
REGISTER OF COPY APPLICATIONS

Sl. No	Date of application	Name of the Applicant	Petition No.	Particulars of the documents copy of which is required	Amount received	Particulars of DD/Pay Order No./ RTGS Date and Bank	No. of pages	Add. amount and particulars of DD/Pay Order No./ RTGS Date and Bank	Date of preparation	Date of delivery	Signature of the person receiving	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13

FORM-CB-14
(See regulation 29 CBR)

REGISTER OF PETITIONS/APEALS TO HIGH COURT/APPELLATE TRIBUNAL FOR ELECTRICITY/ SUPREME COURT OF INDIA

Sl. No.	Petitions No. before the High Court	Appeal No. before the Appellate Tribunal for Electricity	SLP/Appeal No. before the Supreme Court of India	Name of the Appellant/ Respondent	Date of dispatch of records to the High Court/ Appellate Tribunal for Electricity/ Supreme Court of India	Date of records of receipt from the High Court/ Appellate Tribunal for Electricity / Supreme Court of India
1	2	3	4	5	6	7

Petitions/ Appeal dismissed/ allowed with date	Interim directions, if any, with date	Final order on the petition appeal with date	Directions, if any, for compliance issued by the Appellate Tribunal for Electricity	Steps taken for compliance	Remarks]
8	9	10	11	12	13

FORM-CB-15

[See regulations 33 (4) and 34 CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION

FORM-1: Application Form for grant of a distribution licence in the State of Himachal Pradesh.

The applicant must submit the completed application in xxx copies to the Secretary, Himachal Pradesh Electricity Regulatory Commission, (address), alongwith application fee of Rs. xxxx (Rupees in words) in form of a DD/ RTGS drawn in favour of Secretary, Himachal Pradesh Electricity Regulatory Commission, payable at Shimla.

PART-A: GENERAL INFORMATION OF THE APPLICANT**1. Details of the Applicant**

- (a) Full name of the applicant :
- (b) Full address of the applicant :
- (c) Name, designation and address of the
Contact Person :
- (d) Contact Telephone Numbers :
Fax (Number(s)) :
Email ID :

2. Nature and details of the ownership

- (a) Company/Firm/Co-op Society/Individual/Others :
- (b) When and where Company incorporated/Registered
Place of Incorporation/Registration :
Year of Incorporation :
Registration Number :
Place of Registration of the Firm, Co-op Society :
- (c) Name and addresses of Directors/partners/governing
body members/trustees

3. Principal Shareholders/Partners/Members

4. Details of the area of distribution, of the area of supply and of the area of operation for which distribution licence has been sought:

- (a) Boundaries of the proposed area of distribution/supply/operation :
- (b) Coverage of distribution network:
- (c) Nature of other electricity licence/authorization, if any, for electricity transmission, distribution or trading already granted :
- (d) Arrangement proposed for sourcing of power -
 - (i) Voltages :
 - (ii) Source of supply (Name of Supplier) :
 - (iii) Quantum of electricity proposed to be handled (Demand in MW and Energy in MU):
 - (iv) Purchase price at which electricity is proposed to be procured:
- (e) Supply of power:
 - (i) Voltages :
 - (ii) Categories of distribution and supply) :
- (f) Method and manner of establishing a forum for redressal of consumer grievances:
- (g) Funding arrangements (source and application) to meet supply obligations

5. Arrangement, if any, proposed with the existing distribution licensee in the area of distribution or supply:

6. Arrangement with the transmission licensees and other distribution licensees for evacuation of electricity:

7. Resume of the Organisation giving details of :

- (a) Management capability
- (b) Financial strength
- (c) Ability of discharge distribution and supply activities in a sustainable manner

8. Prior Experience (Past 3 years details for Related Business)

[To be filled in by the applicant or by each participant separately in case of JVC/Consortium (As applicable)]

General Information

Name and address of the project(s) developed

Brief description of project(s) developed

Cost of the project(s) developed – Rs. Lakhs

Name and address of the Client company(s) for whom the project(s) were developed

Name, designation and address of
Reference person of Client Co (s)

9. Details of the assets and facilities required for the Business-

(a) Is the applicant acquiring, existing assets or creating new assets?

(b) Acquiring of existing assets/construction of new assets –

Funding

Proposed means of Finance

Equity (Rs. Lakhs)

Applicant

Co-promoters

Others

Debts

Domestic (Rs. Lakhs)

Indian Financial Institutions

Commercial Banks

Others (specify)

International (FC Million)

Supplier's Credit

Direct Borrowing

Others (specify)

Equivalent INR (with Exchange rate used)

Others

In case assets procurement/ project is proposed to be jointly funded by an external agency

Name and address of the agency, and contact details of the reference person of the agency (name, address, telephone/fax numbers, email, etc.)

Proposed equity from the agency (Rs. Lakhs)

Agency's equity as a percentage of total equity (%)

Nature of proposed tie-up between the applicant and the other agency.

Details of debt proposed for the asset

Procurement/Project

Details of lenders (name and address)

Details of loan packages indicating the loan amount, currency, term of loan, interest rate, up-front fees, commitment charges etc.

Whether any guarantee is being sought for the loans from any agency.

If Yes, provide details

Yes/No

(c) For applicants creating new assets –

Erection, Procurement and Commissioning

Whether the applicant is proposing to employ an Erection, Procurement and Commissioning Contractor. Yes/No
 If Yes, name, address and contract details of the same.
 Proposed contract value
 Foreign currency
 Equivalent INR (with exchange rate used)

- (d) For applicants employing other contractors-
 Other Contracts
 Whether the applicant is proposing to employ any Contractor(s) for O&M work? Yes/ No
 If yes, name, address and contact details of the same.
 Period of the contract
 Details of the experience of the O&M contractor in similar business (es)

Note:

1. Consent letters of the other agency and contractors to associate with the applicant for the above project to be enclosed.
2. Necessary approvals and no objections to be obtained at appropriate time and forwarded to the Commission.

10. Appropriate expertise (Personnel)

Name of Personnel	Qualification	Specialization	Years of experience	Status in the Firm
1.				
2.				
3.				
4.				

11. Financial details of other business ventures of the applicant.

[To be filled in by the applicant or by each participant separately in case of JVC/consortium (As applicable)]

General Information

Names of Subsidiary Business Units	Products manufactured/services
1.	1.
2.	2.
3.	3.
4.	4.
5.	5.

1.	1.
2.	2.
3.	3.
4.	4.
5.	5.

Financial Indicators	Year 1	Year 2	Year 3	Year 4	Year 5
Fixed assets					
Gross fixed assets					
Accumulated depreciation					
Net fixed assets					
Equity					

Promotions'						
	Government/Financia					
	Institutions					
	Public					
	Others					
Liabilities						
	Long Term					
	Short Term					
Income						
	Sale of Power					
	Others					
Expenses						
	Admn. and General Expenses,					
	Repairs and Maintenance					
	Employee cost					
	Interest and Financial Charges					
	Long Term					
	Short Term					
	Others					
Financial Indicators		Year 1	Year 2	Year 3	Year 4	Year 5
Overall turnover (Rs. Lakhs)						
Profits and returns (Rs. Lakhs)						
	Net profits					
	Dividends paid					
Operating ratios						
	Return on equity					
	Return on capital employed					
	Return on net fixed assets					
Liquidity ratio						
	Debt service coverage ratio					
	Current ratio					
	Quick ratio					
Capital adequacy and credit						
worthiness						
	Debt/Networth					
	Debt/equity					
Turnover ratio						
	Total assets turnover					
	Fixed assets turnover					
12. Baseline Information (Business for which licence is sought)						
General Information						
Asset Base						
	Transformers (Nos.)					
	500 kVA					

250 kVA
 100 kVA
 63 kVA
 25 kVA
 10 kVA

HT Line (Ckt. Kms)

220 kV
 110 kV
 66 kV
 33 kV
 11 kV

LT Line (Ckt.Kms)

440 Volts

Commercial Information

Metering status

Metered consumers (as a % of total consumers)

Billing status

Billing (as a % of total input)

Revenue realization

Revenue realization per Unit Sale (Rs./ Unit)

Collection efficiency (%)

Loss

Technical loss (%)

Commercial loss (%)

PART B: LIST OF DOCUMENTS TO ACCOMPANY LICENCE APPLICATION

1. Information relating to pre-existing licence (if any), with copy of licence/sanction
2. Copies of Company's Articles of Association, Memorandum of Association, Partnership deeds and similar constitutional documents.
3. Certification of incorporation/registration
4. Certification for commencement of business.
5. Original Power of Attorney of the Signatory to commit the Applicant or its Promoter.
6. Details of Income tax registration.
7. Details of import license, if any.
8. Data relating to management and financial capability.
 - (a) Managerial
 - (i) Senior management's curriculum vitae
 - (ii) Cadre strength for different categories (technical and non-technical)
 - (b) Financial
 - (i) Bank references asserting that the applicant is financially solvent
 - (ii) Most recent Annual Financial Statements (Balance Sheet)
 - (iii) Annual Audited Accounts for the past 3 years for the applicant and any Holding Company, Subsidiary or affiliated company

(iv) Any accompanying notes and certifications on the above statements from reputable chartered accountant.

(c) Any other document evidence to substantiate the financial capabilities, technical competence and others.

9. Data relating to the applicant's business proposals

- (a) Five year Business Plan (with projection) for the proposed business for which the application relates.
- (b) Five year annual forecasts of costs, sales, revenues, project financing and funding arrangements (clearly specifying the assumptions involved)

10. Detailed Map(s)

- (i) Detailed electrical distribution map (including information on substations and configuration of the system) and geographical map for the proposed area of distribution, drawn to scale (scale not less than 10 Cms to a Km or any other scale as may be approved by the Commission)
- (ii) The map shall clearly distinguish between the existing system and new facilities that shall be required for meeting the obligation to supply.
- (iii) The map shall indicate the streets and roads in which the electricity is distributed.
- (iv) A list of all local authorities vested with the administration of any portion of the area of distribution.
- (v) An approximate statement describing any lands, which the applicant proposes to acquire for the purpose of the licence and the means of such acquisition.

11. No objection certificates to distribute or supply in an area from the Central Government as per s.15(2) (ii) of the Electricity Act or acknowledgement for the filing of the application with the Central Government seeking such approval.

Date

Signature of the applicant.

FORM CB-16

[See regulations 33(4) and 34 CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION

FORM-1 : Application Form for a Transmission Licence in the State of Himachal Pradesh

The applicant must submit the completed application in xxx copies to the Secretary, Himachal Pradesh Electricity Regulatory Commission, (address), alongwith application fee of Rs. xxxx (Rupees in words) in form of a DD/ RTGS drawn in favour of Secretary, Himachal Pradesh Electricity Regulatory Commission, payable at Shimla.

PART-A: GENERAL INFORMATION OF THE APPLICANT

1. Details of the applicant

- (a) Full name of the applicant :
- (b) Full address of the applicant :
- (c) Name, designation and address of the contact person :
- (d) Contact Telephone Numbers :
- Fax (Number(s)) :
- Email ID :
2. Nature and details of the ownership
- (a) Company/Firm/Co-op Society/Individual/Others :
- (b) When and where Company incorporated/registered
Place of Incorporation/Registration :
- Year of Incorporation :
- Registration Number :
- Place of Registration of the Firm, Co-op Society :
- (c) Name and addresses of Directors
3. Principal Shareholders/Partners/Members
4. Details of the area of transmission for which transmission licence has been sought:
- (a) Boundaries of the proposed area of transmission :
- (b) Coverage of Transmission Network:
- (c) Nature of other electricity licence/authorization, if any, for electricity transmission, distribution or trading already granted :
- (d) Funding arrangements (source and application) to meet supply obligations
5. Arrangement, if any, proposed with the State Transmission Utility:
6. Arrangement if any proposed with the other licensees
7. Arrangement if any proposed with the Generating Companies
8. Resume of the Organisation giving details of :
- (a) Management capability
- (b) Financial strength
- (c) Ability to attend activities in a sustainable manner
9. Prior experience (Past 5 years details for Related Business)

[To be filled in by the applicant or by each participant separately in case of JVC/Consortium (As applicable)]

General Information

Name and address of the project(s) developed

Brief description of project(s) developed

Cost of the project(s) developed – Rs. Lakhs

Name and address of the client company(s)
for whom the project(s) were developedName, designation and address of reference
person of client Co. (s)**10. Details of the assets and facilities required for the Business**

(a) Is the applicant acquiring, existing assets or creating new assets?

(b) Acquiring of existing assets/Construction of new assets

Funding:

Proposed means of Finance

Equity (Rs. Lakhs)

Applicant

Co-promoters

Others

Debts:

Domestic (Rs. Lakhs)

Indian Financial Institutions

Commercial Banks

Others (specify)

International (FC Million)

Supplier's Credit

Direct Borrowing

Others (specify)

Equivalent INR (with Exchange
rate used)**Others:**In case assets procurement/ Project is proposed to
be jointly funded by an External AgencyName & Address of the Agency, and contact
details of the reference person of the Agency
(name, address, telephone/fax numbers, email, etc.)

Proposed Equity from the Agency (Rs. Lakhs)

Agency's equity as a percentage of total equity %)

Nature of proposed tie-up between the applicant
and the other agency.

Details of debt proposed for the Asset

Procurement Project

Details of Lenders (name & address)

Details of Loan packages indicating the loan amount, currency, Term of Loan, interest rate, up-front fees, commitment charges etc.

Whether any guarantee is being sought for the loans from any agency.

Is Yes, provide details

Yes/No

(c) For Applicants creating New Assets

EPC

Whether the applicants is proposing to employ an EPC Contractor. Yes/No

If Yes, Name, Address & Contact details of the same.

Proposed contract value

Foreign Currency

Equivalent INR (with Exchange rate used)

(d) For applicants employing other contractors

Other Contracts

Whether the applicant is proposing to employ any Contactor(s) for O&M work. Yes/ No

If yes, Name, Address & Contact details of the same.

Period of the Contract

Details of the experience of the O&M contractor in similar business (es)

Note:

1 Consent letters of the other Agency & Contractors to associate with the Applicant for the above project to be enclosed.

2 Necessary approvals and no objections to be obtained at appropriate time and forwarded to the Commission.

11. Appropriate Expertise (Personnel)

Name of Personnel	Qualification	Specialization	Years of Experience	Status in the Firm
-------------------	---------------	----------------	---------------------	--------------------

1.

2.

3.

4.

5.

12. Financial details of other business ventures of the applicant.

[To be filled in by he applicant or by each participant separately in case of JVC/Consortium (As applicable)]

General Information

Names of Subsidiary Business Units	Products Manufactured/Services				
Financial Indicators	Year-1	Year-2	Year-3	Year-4	Year-5

Fixed Assets

- Gross Fixed Assets
- Accumulated Depreciation
- Net Fixed Assets

Equity

- Promotions'

Government/Financial

Institutions

Public

- Others

Liabilities

- Long Term
- Short Term

Income

- Sale of Power
- Others

Expenses

- Admn. & General Expenses,
- Repairs & Maintenance
- Employee Cost
- Interest & Financial Charges
- Long Term
- Short Term
- Others

Financial Indicators

Overall turnover (Rs. Lakhs)

Profits & returns (Rs. Lakhs)

- Net profits
- Dividends paid

Operating Ratios

- Return on equity
- Return on capital employed
- Return on net fixed assets

Liquidity Ratio

- Debt service coverage ratio
- Current ratio
- Quick ratio

Capital adequacy & credit worthiness

- Debt/networth
- Debt/equity

Turnover Ratio

- Total assets turnover
- Fixed assets turnover

13. Baseline Information (Business for which Licence is sought)
General Information

PART B: LIST OF DOCUMENTS TO ACCOMPANY LICENCE APPLICATION

1. Information relating to pre-existing licence (if any), with copy of licence/sanction.
2. Copies of Company's Articles of Association, Memorandum of Association, Partnership deeds and similar constitutional documents.
3. Certification of incorporation/Registration.
4. Certification for commencement of Business.
5. Original Power of Attorney of the signatory to commit the applicant or its promoter.
6. Details of Income Tax registration.
7. Details of import license, if any.
8. Data relating to Management and Financial capability.
 - (a) Managerial
 - (i) Senior management's curriculum vitae
 - (ii) Cadre strength for different categories (technical and non-technical)
 - (b) Financial
 - (i) Bank references asserting that the Applicant is financially solvent
 - (ii) Most recent Annual Financial Statements (Balance Sheet)
 - (iii) Annual Audited Accounts for the past 3 years for the applicant and any Holding Company, Subsidiary or affiliated company
 - (iv) Any Accompanying notes and certifications on the above statements from reputable chartered accountant.
 - (c) Any other document evidence to substantiate the financial capabilities, technical competence and others.
9. Data relating to the applicant's business proposals:
 - (i) Five year Business Plan (with projection) for the proposed business for which the application relates.
 - (ii) Five year annual forecasts of costs, revenues, project financing and funding arrangements (clearly specifying the assumptions involved)
10. An approximate Statement describing any lands, which the Applicant proposes to acquire for the purpose of the licence and the means of such acquisition.

11. Acknowledgment for service of the copy of the application with the Annexure and documents to the State Transmission Utility.

Date:.....

Signature of the applicant.

FORM CB-17

[See regulations 33(4) and 34 CBR]

THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION

FORM-1 : Application Form for a Trading Licence in the State of Himachal Pradesh

The applicant must submit the completed application in xxx copies to the Secretary, Himachal Pradesh Electricity Regulatory Commission, (address), alongwith application fee of Rs. xxxx (Rupees in words) in form of a DD/ RTGS drawn in favour of Secretary, Himachal Pradesh Electricity Regulatory Commission, payable at Shimla.

PART-A: GENERAL INFORMATION OF THE APPLICANT

1. Details of the applicant

- (a) Full name of the applicant :
- (b) Full address of the applicant :
- (c) Name, designation and address of the contact person :
- (d) Contact Telephone Numbers :
- Fax (Number(s)) :
- Email ID :

2. Details of the ownership

(a) Company/Firm/Co-op Society/Individual/Others :

- (b) When and where Company incorporated/Registered
- Place of Incorporation/Registration :
- Year of Incorporation :
- Registration Number

(c) Name and addresses of Directors

3. Principal Shareholders/Partners/Members

4. Details of the area of operation :

Nature of other electricity licenses/authorization, if any, of the applicant for electricity transmission, distribution or trading

already granted :

5. Details of operation :

Maximum trading volume proposed to be undertaken by the applicant on a monthly basis for the first three years:

6. Funding arrangements (source and application) to meet the obligations:

7. Arrangement for purchase of energy:

8. Arrangement, if any, proposed with other existing trading and distribution licensees :

9. Resume of the Organisation giving details of :

- (a) Management capability
- (b) Financial strength
- (c) Ability to attend activities in a sustainable manner

10. Prior experience (Past 5 years details for Related Business)

[To be filled in by the applicant or by each participant separately in case of JVC/Consortium (As applicable)]

General Information

Name and address of the project(s) developed

Brief description of project(s) developed

Cost of the project(s) developed – Rs. Lakhs

Name and address of the client company(s) for whom the project(s) were developed

Name, designation and address of Reference person of client Co (s)

11. Financial details of other business ventures of the applicant.

[To be filled in by the applicant or by each participant separately in case of JVC/consortium (As applicable)]

General Information

Names of Subsidiary Business Units Products Manufactured/Services

Financial Indicators Year-1 Year-2 Year-3 Year-4 Year-5

Fixed assets

Gross fixed assets

Accumulated depreciation

Net fixed assets

Equity

Promotions'

Government/Financial

Institutions

Public

Others

Liabilities

- Long term
- Short term

Income

- Sale of power
- Others

Expenses

- Admn. and General Expense
- Repairs and maintenance
- Employee cost, interest and

Financial charges

- Long term
- Short term
- Others

Financial Indicators

Overall turnover (Rs. Lakhs)

Profits and returns (Rs. Lakhs)

- Net profits
- Dividends paid

Operating ratios

- Return on equity
- Return on capital employed
- Return on net fixed assets

Liquidity ratio

- Debt service coverage ratio
- Current ratio
- Quick ratio

Capital adequacy and credit worthiness

- Debt/Networth
- Debt/equity

Turnover ratio

- Total asset turnover
- Fixed asset turnover

12. Baseline Information (Business for which Licence is sought)

PART B: LIST OF DOCUMENTS TO ACCOMPANY LICENCE APPLICATION

1. Information relating to pre-existing licence (if any), with copy of licence/sanction
2. Copies of Company's Articles of Association, Memorandum of Association, Partnership deeds and similar constitutional documents.
3. Certification of incorporation/Registration.
4. Certification for commencement of Business.
5. Original Power of Attorney of the Signatory to commit the applicant or its promoter.
6. Details of Income Tax registration.
7. Data relating to Management and Financial capability.

- (a) Managerial
- (i) Senior management's curriculum vitae
 - (ii) Cadre strength for different categories (technical and non-technical)
- (b) Financial
- (i) Bank references asserting that the Applicant is financially solvent
 - (ii) Most recent Annual Financial Statements (Balance Sheet)
 - (iii) Annual Audited Accounts for the past 3 years for the Applicant and any Holding Company, Subsidiary or affiliated company
 - (iv) Any Accompanying notes and certifications on the above statements from reputable chartered accountant.
- (c) Any other document evidence to substantiate the financial capabilities, technical competence and others.
8. Data relating to the Applicant's Business proposals
9. Five year Business Plan (with projection) for the proposed business for which the application relates.
10. Five year annual forecasts of costs, revenues, project financing and funding arrangements (clearly specifying the assumptions involved)
11. An approximate Statement describing any lands, which the Applicant proposes to acquire for the purpose of the licence and the means of such acquisition.

Date.....

Signature of the Applicant.

FORM-CB-18

[See regulation 40 CBR]

**PROFORMA OF PUBLICATION
BEFORE THE HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION**

NOTICE

Notice is hereby given to all the interested persons that Messers (Name and Address of the Applicant) has applied to the Himachal Pradesh Electricity Regulatory Commissions (the Commission for grant of licence (nature of the licence) in the area (specify the area of operation). The application and other documents filed by the applicant can be inspected at the office of the applicant. And copies of the same will be available from the applicant for a price not exceeding the normal photocopy charges.

Any person interested in objecting to or otherwise making representation in regard to the grant of licence may forward the objections/representation with the Commission in Copies by hand delivery or by registered post and should serve a copy of the objection/representation to Messrs at the address mentioned above .

The person filing the objection/representation should give the following particulars:-

1. Name and full address.
2. Grounds/reasons in support of the objection/representation together with documents or evidence, if available.

3. Whether he wish to be heard in person or through authorized representative at the time of hearing?

FORM CB-19
(See regulation 55 CBR)

FORMAT FOR FURNISHING TECHNICAL DETAILS BY GENERATING COMPANIES

1. General

- (a) Name of the Company :
 (b) Address of Registered Office :
 (c) Postal Address for communication :
 (d) Location of the proposed Generating Station :
 (a) District :
 (b) Taluk :

2. Particulars of proposed generating Unit(s)

- (a) Capacity in KVA :
 (b) No. of Units :
 (c) Capacity of each unit :
 (d) No. of phases :
 (e) Power Factor :
 (f) Frequency (HZ) :
 (g) Technical specifications of other equipment :
 (h) Voltage of generation :

3. Fuel for the proposed Power Plant

- (a) Coal/Gas/Naptha :
 (b) Others – Specify fuel :
 (Strike-off whichever is not applicable)

4. Tie-up for supply of fuel

- (applicable for large unit(s) i.e. MVA and above)
 (a) Whether Fuel/Coal linkage is received, if yes, particulars:
 (b) Whether Fuel Transport Agreement entered into, if yes, give details:

5. Other technical particulars

- (a) Proposed date of commencement of generation :
 (b) Salient features of the project relating to
 Technical details of Generator, Prime Mover,
 Exciter, Automatic Voltage Regulation,
 Protection, Interconnection with Licensee
 (to be separately attached)
 (c) Planed peak generation in MW :
 (d) Operating plant load factor :
 (e) Total annual requirement of electricity in
 millions of units by the industry :
 (f) Peak requirement of the industry in MW :

- (g) Voltage at which interconnection with licensee system is desired :
- (h) Nearest supply point of interconnection with Licensee :
- (i) Arrangements for synchronization, if generating units are proposed to be run in parallel :
- (j) Estimated cost of proposed interconnection :

Date:

Signature.

Annexure-I
[See regulation 64(2)]

Applicability of provisions of the Bharatiya Nyaya Sanhita and Bharatiya Nagarik Suraksha Sanhita

(i) **Section 229, (of the Bharatiya Nyaya Sanhita):-**

229. Punishment for false evidence.- (1) Whoever intentionally gives false evidence in any stage of a judicial proceeding, or fabricates false evidence for the purpose of being used in any stage of a judicial proceeding, shall be punished with imprisonment of either description for a term which may extend to seven years, and shall also be liable to fine which may extend to ten thousand rupees.

(2) Whoever intentionally gives or fabricates false evidence in any case other than that referred to in sub-section (1), shall be punished with imprisonment of either description for a term which may extend to three years, and shall also be liable to fine which may extend to five thousand rupees.

Explanation 1.—A trial before a Court-martial is a judicial proceeding.

Explanation 2.—An investigation directed by law preliminary to a proceeding before a Court, is a stage of a judicial proceeding, though that investigation may not take place before a Court.

Illustration.

A, in an enquiry before a Magistrate for the purpose of ascertaining whether Z ought to be committed for trial, makes on oath a statement which he knows to be false. As this enquiry is a stage of a judicial proceeding, A has given false evidence.

Explanation 3.—An investigation directed by a Court according to law, and conducted under the authority of a Court, is a stage of a judicial proceeding, though that investigation may not take place before a Court.

Illustration.

A, in an enquiry before an officer deputed by a Court to ascertain on the spot the boundaries of land, makes on oath a statement which he knows to be false. As this enquiry is a stage of a judicial proceeding, A has given false evidence.

(ii) **Section 257 (of the Bharatiya Nyaya Sanhita)**

257. Public servant in judicial proceeding corruptly making report, etc., contrary to law.—Whoever, being a public servant, corruptly or maliciously makes or pronounces in any stage of a judicial proceeding, any report, order, verdict, or decision which he knows to be contrary to law, shall be punished with imprisonment of either description for a term which may extend to seven years, or with fine, or with both.

.Corresponding Old Law-Sec. 219 of IPC, 1860

(iii) **Section 267 (of the Bharatiya Nyaya Sanhita)**

267. Intentional insult or interruption to public servant sitting in judicial proceeding.—Whoever, intentionally offers any insult, or causes any interruption to any public servant, while such public servant is sitting in any stage of a judicial proceeding, shall be punished with simple imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both.

.Corresponding Old Law-Sec. 228 of IPC, 1860

(iv) **Section 384 (of the Bharatiya Nagarik Suraksha Sanhita)**

384. Procedure in certain cases of contempt.—(1) When any such offence as is described in section 210, section 213, section 214, section 215 or section 267 of the Bharatiya Nyaya Sanhita, 2023 is committed in the view or presence of any Civil, Criminal, or Revenue Court, the Court may cause the offender to be detained in custody, and may, at any time before the rising of the Court on the same day, take cognizance of the offence and, after giving the offender a reasonable opportunity of showing cause why he should not be punished under this section, sentence the offender to fine not exceeding one thousand rupees, and, in default of payment of fine, to simple imprisonment for a term which may extend to one month, unless such fine be sooner paid.

(2) In every such case the Court shall record the fact constituting the offence, with the statement (if any) made by the offender, as well as the finding and sentence.

(3) If the offence is under section 267 of the Bharatiya Nyaya Sanhita, 2023, the record shall show the nature and stage of the judicial proceeding in which the Court interrupted or insulted was sitting, and the nature of the interruption or insult.

.Corresponding Old Law- Sec. 345 of CrPC, 1973

(v) **Section 385 (of the Bharatiya Nagarik Suraksha Sanhita)**

385. Procedure where Court considers that case should not be dealt with under section 384.—(1) If the Court in any case considers that a person accused of any of the offences referred to in section 384 and committed in its view or presence should be imprisoned otherwise than in default of payment of fine, or that a fine exceeding two hundred rupees should be imposed upon him, or such Court is for any other reason of opinion that the case should not be disposed of under section 384, such Court, after recording the facts constituting the offence and the statement of the accused as hereinbefore provided, may forward the case to a Magistrate having jurisdiction to try the same, and may require security to be given for the appearance of such person before such Magistrate, or if sufficient security is not given, shall forward such person in custody to such Magistrate.

(2) The Magistrate to whom any case is forwarded under this section shall proceed to deal with, as far as may be, as if it were instituted on a police report.

.Corresponding Old Law- Sec. 346 of CrPC, 1973

ब अदालत श्री अभिषेक भास्कर, कार्यकारी दण्डाधिकारी जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 59 / तह / 2024

तारीख पेशी : 05-11-2024

धन्नी देवी पुत्री स्व0 श्री खिन्दु राम, निवासी गांव व डा0 झंमूह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—मुस्त्री मुनादी व इश्तहार अखबारी बराये जन्म दर्ज करने बारे।

उपरोक्त विषय के सन्दर्भ में धन्नी देवी पुत्री स्व0 श्री खिन्दु राम, निवासी गांव व डा0 झंमूह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने इस अदालत में स्वयं हाजिर होकर प्रार्थना-पत्र मय ब्यान हल्फिया पेश किया व आवेदन किया है कि प्रार्थिया का जन्म दिनांक 23-01-1947 को गांव झंमूह, ग्राम पंचायत टम्बर, डा0 झंमूह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) में हुआ है। इस सन्दर्भ में प्रार्थिया ने अपना शपथ-पत्र भी संलग्न किया है परन्तु अज्ञानतावश प्रार्थिया व उसके परिवार के किसी सदस्य ने जन्म का पंजीकरण स्थानीय ग्राम पंचायत अभिलेख में दर्ज न करवाया है। अतः प्रार्थिया न्यायालय के माध्यम से अपने नाम का जन्म पंजीकरण करने का आदेश ग्राम पंचायत टम्बर को जारी करवाना चाहती है।

अतः प्रार्थिया के आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त धन्नी देवी पुत्री स्व0 श्री खिन्दु राम के जन्म तिथि 23-01-1947 के पंजीकरण बारे कोई उजर या एतराज हो तो वह असालतन या वकालतन तारीख पेशी 05-11-2024 को दोपहर 02.00 बजे हाजिर अदालत होकर अपना उजर या एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त जन्म पंजीकरण दर्ज करने का आदेश उप-स्थानीय पंजीकार, जन्म व मृत्यु ग्राम पंचायत टम्बर को जारी कर दिया जाएगा।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 05-10-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री अभिषेक भास्कर, कार्यकारी दण्डाधिकारी जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 62 / तह / 2024

तारीख पेशी : 05-11-2024

अनीता कुमारी पुत्री श्री विधू राम, गांव व डा0 लोअर लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।
प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—मुस्त्री मुनादी व इश्तहार अखबारी बराये जन्म दर्ज करने बारे।

उपरोक्त विषय के सन्दर्भ में अनीता कुमारी पुत्री श्री विधू राम, गांव व डा0 लोअर लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने इस अदालत में स्वयं हाजिर होकर प्रार्थना-पत्र मय ब्यान हल्फिया पेश किया व आवेदन किया है कि प्रार्थिया का जन्म दिनांक 15-03-1967 को गांव लोअर लम्वागांव, ग्राम पंचायत लोअर लम्वागांव, डा0 लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) में हुआ है। इस सन्दर्भ में प्रार्थिया ने अपना शपथ-पत्र भी संलग्न किया है परन्तु अज्ञानतावश प्रार्थिया व उसके परिवार के किसी सदस्य ने जन्म का पंजीकरण स्थानीय ग्राम पंचायत अभिलेख में दर्ज न करवाया है। अतः प्रार्थिया न्यायालय के माध्यम से अपने नाम का जन्म पंजीकरण करने का आदेश ग्राम पंचायत लम्वागांव को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त अनीता कुमारी पुत्री श्री विधू राम की जन्म तिथि 15-03-1967 के पंजीकरण बारे कोई उजर या एतराज हो तो वह असालतन या वकालतन तारीख पेशी 05-11-2024 को दोपहर 02.00 बजे हाजिर अदालत होकर अपना उजर या एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त जन्म पंजीकरण दर्ज करने का आदेश उप-स्थानीय पंजीकार, जन्म व मृत्यु ग्राम पंचायत लम्वागांव को जारी कर दिया जाएगा।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 16-10-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री अभिषेक भास्कर, कार्यकारी दण्डाधिकारी जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 19 / तह / 2024

तारीख पेशी : 05-11-2024

1. निकेश कुमार पुत्र श्री सुति प्रकाश, गांव छतर, डा0 वीजापुर, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

2. आरती पुत्री श्री दीना नाथ, r/o House No. 3359 Preet Nagar, Bhatinda Road Amritsar 143001 at present wife of Nekesh Kumar, r/o Chatter, P.O. Bijapur, Tehsil Jaisinghpur, Distt Kangra, H.P.
प्रार्थीगण।

बनाम

आम जनता

प्रतिवादी।

विषय.—मुस्त्री मुनादी व इश्तहार राजपत्र बराये विवाह दर्ज करने बारे।

उपरोक्त विषय के सन्दर्भ में निकेश कुमार पुत्र श्री सुति प्रकाश, गांव छतर, डा0 वीजापुर, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने आरती पुत्री श्री दीना नाथ, r/o House No. 3359 Preet Nagar, Bhatinda Road Amritsar-143001 at present wife of Nekesh Kumar, r/o Chatter, P.O. Bijapur, Tehsil Jaisinghpur, Distt Kangra, H.P ने इस अदालत में स्वयं हाजिर हो कर प्रार्थना—पत्र मय ब्यान हल्फी पेश किया व आवेदन किया कि उनका विवाह दिनांक 09-08-2022 को हिन्दु रीति—रिवाज से Radhey Shyam Mandir Committee Reg. Gali No. 2, Bharat Nagar, Batala Road Amritsar-143001 सम्पन्न हुई है। वह तब से दोनों पति—पत्नी के रूप में रह रहे हैं। किन्तु अज्ञानतावश विवाह तिथि को संबन्धित ग्राम पंचायत में दर्ज नहीं करवा सके हैं। अतः अपनी शादी को ग्राम पंचायत वीजापुर में दर्ज करवाने बारे आवेदन किया है।

अतः प्रार्थीगण का आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त शादी जोकि 09-08-2022 को हुई है के बारे कोई उजर या एतराज हो तो वह असालतन या वकालतन तारीख पेशी 05-11-2024 को बाद दोपहर 2.00 बजे हाजिर अदालत होकर अपना उजर या एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त शादी को पंजीकृत करने के आदेश सम्बन्धित पंजीकार ग्राम पंचायत वीजापुर को जारी कर दिया जावेगा।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 05-10-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

**In the Court of Executive Magistrate-cum-(Naib Tehsildar) Sub-Tehsil Dhami,
District Shimla (H. P.)**

Miss Kiran Bala d/o Sh. Nand Lal, r/o Village Palgi Kalan, P.O. Kohbag, Sub-Tehsil Dhami, District Shimla, Himachal Pradesh.

Versus

General Public

Whereas Miss Kiran Bala d/o Sh. Nand Lal, r/o Village Palgi Kalan, P.O. Kohbag, Sub-Tehsil Dhami, District Shimla has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of Birth 20-03-1998 in the record of Registrar Birth and Death, Gram Panchayat Ghech Kohbag.

Sl. No.	Name of the family member	Relation	Date of Death
1.	Miss Kiran Bala	Self	23-03-1998

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the date of birth of above named in the record of Registrar Birth and Death, Gram Panchayat Ghech Kohbag, may file their claims/objections on or before one month from the

date of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 15-10-2024 under my signature and seal of the court.

Seal.

Sd/-
*Executive, Magistrate-cum-(Naib Tehsildar),
Sub-Tehsil Dhami, District Shimla (H. P.).*

**In the Court of Executive, Magistrate-cum-(Naib Tehsildar) Sub-Tehsil Dhami,
District Shimla (H. P.)**

Application No. : 4/2024

Dated of Institution : 25-10-2024

Proclamation

Sh. Hem Chand s/o Sh. Tara Chand, r/o Village Dhalaya, P.O. Jabri, Sub-Tehsil Dhami, District Shimla, Himachal Pradesh.

Versus

General Public

Whereas Sh. Hem Chand s/o Sh. Tara Chand, r/o Village Dhalaya, P.O. Jabri, Sub-Tehsil Dhami, District Shimla has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to recording/correction of the date of Birth 01-02-1998 in the record of Registrar Birth and Death, Gram Panchayat Bathmana Jabri.

Sl. No.	Name of the family member	Relation	Date of Death
1.	Sh. Hem Chand	Self	01-02-1987

Hence, this proclamation is issued to the general public if they have any objection/claim recording/correction of the date of birth of above named in the record of Registrar Birth and Death, Gram Panchayat Bathmana Jabri, may file their claims/objections on or before one month from the date of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 29-10-2024 under my signature and seal of the court.

Seal.

Sd/-
*Executive, Magistrate-cum-(Naib Tehsildar),
Sub-Tehsil Dhami, District Shimla (H.P.).*

